was almost normal and smooth. After that, I do not know what happened. As I was not in the Chair, I do not know what happened, and, I do not want to comment on that. But I would request every Member that if he or she wishes to raise a particular matter, raise it at 11 o' clock. Eleven to twelve is your time, you can raise it during that time. If you want to raise it with some voice, do it; I have no problem. ...*(Interruptions)*... I am speaking. Please sit down. Eleven to twelve is the Members' time. ...*(Interruptions)*... Twelve to one is not individual Members' time. From eleven to twelve, individual Members are given the opportunity to speak in the Zero Hour. Afterwards, if you create problem, you are troubling others. So, whatever you have to do, do it between eleven to twelve. Twelve onwards, let us function smoothly.

SHRI NARESH AGRAWAL: Sir, I am agreeing with that, you are with me. That is your judgement. I am satisfied. Thank you.

MR. DEPUTY CHAIRMAN: Thank you. Now, let us take up the Calling Attention to a matter of urgent public importance. Shri D. Raja to call the attention of the hon. Rural Development Minister.

SHRI PALVAI GOVARDHAN REDDY: Sir, I request the Government to rectify the mistake which they have made. The House will function smoothly. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, yes. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*...

SHRI PALVAI GOVARDHAN REDDY: Let the Government rectify the mistake which they have committed. ...*(Interruptions)*...

CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC IMPORTANCE

Reported move of the Government to introduce changes in the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS)

SHRI D. RAJA (Tamil Nadu): Sir, I call the attention of the Minister of Rural Development to the reported move of the Government to introduce changes in the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) by reducing the wage component of the fund allocation and restricting the areas of work.

THE MINISTER OF RURAL DEVELOPMENT; THE MINISTER OF PANCHAYATI RAJ; AND THE MINISTER OF DRINKING WATER AND SANITATION: (SHRI CHAUDHARY BIRENDER SINGH): Sir, the Mahatma Gandhi Rural Employment Guarantee Act was enacted in September, 2005, with the aim of

enhancing livelihood security of households in the rural areas of the country by providing not less than 100 days of guaranteed wage employment in a financial year to every household whose adult members volunteer to do unskilled manual work. One of its major goals is also to create durable assets and strengthen the livelihood resource base of the rural poor. The MGNREGA was initially implemented in 200 most backward districts and was extended subsequently to additional 130 districts in 2007. The remaining Districts were included under the Act *w.e.f.* 1st April, 2008.

Over the last eight years of its implementation, MGNREGA has achieved significant results. On an average, around 5 crore households, which is close to 29 per cent of the total rural households, are provided employment under the scheme every year. Around 54 per cent of MGNREGA workers are women and close to 40 per cent are Scheduled Castes and Scheduled Tribes. A large body of research shows that the MGNREGA has had its impact on social protection, livelihood security, creation of assets and democratic governance. It has increased rural labour participation rates by drawing into the workforce many of those who have not been active workers, and, making convenient work opportunity easily accessible. Also, with its focus on irrigation, water conservation, land development and large scale investment directly into the village economy, MGNREGA has had a positive impact on agricultural production and productivity. As per recent Performance Audit conducted by the C&AG, around 90 per cent of the beneficiaries were either casual labourers or small or marginal farmers. It is also an important source of income for families susceptible to distress migration in view of limited work opportunities. During the last 8 years, around ₹ 1,80,000 crores have been paid as wages to the workers, which is around 71 per cent of the total expenditure made till date. This Act has ensured considerable financial inclusion with around 9.76 crore accounts of MGNREGA workers being in Banks and Post Offices.

The current focus of the Government is to ensure both wage employment generation and creation of quality assets. In order to ensure the creation of productive and sustainable assets, several measures have been taken by the Government. Schedule to the Act has been amended and the list of permissible works has been expanded. It has been recently notified that at least 60 per cent of the works to be taken up in a district in terms of cost shall be for the creation of productive assets directly linked to agricultural and allied activities through development of land, water and trees. To promote quality asset creation, convergence of MGNREGA with the schemes of line departments is being encouraged. 21 States have formulated their State Convergence Plans in consultation with various line departments. Instructions have been issued to define the expected outcomes of the works taken up and measure the outcome at the time of the closure of the work. Besides,

[Shri Chaudhary Birender Singh]

in order to have adequate number of technical assistants on the ground to supervise and ensure the creation of quality assets, the Ministry has allowed the States for payment of remuneration of technical assistants/barefoot engineers from the skilled wage material component of the work. Moreover, the wage material ratio for works taken up by agencies other than Gram Panchayats would now be counted at the district level, instead of block level, to facilitate taking up more durable assets.

The Budget provision under the MGNREGA in 2013-14 was ₹ 33,000 crores. In the current financial year, 2014-15, the Budget provision has gone up to ₹ 34,000 crores.

The Government is laying emphasis on ensuring transparency and accountability in the implementation of the Programme. A strong Management Information System has been put into place. Electronic Fund Management System is operational and being further strengthened to ensure smooth flow of funds and reduce delay in payment of wages. Social Audit is being encouraged. States have framed their Grievance Redressal Rules and appointed Ombudsman in accordance with the Act.

The continuous endeavour of the Government is to further streamline and improve implementation of the Programme.

SHRI D. RAJA: Sir, the National Rural Employment Guarantee Act was enacted by the UPA-I Government. It was a part of commitment given in the Common Minimum Programme, to which the Left Parties gave their support. In fact, we from the Left parties gave our support and we, along with our friends like Shri Jairam Ramesh on the other side, worked hard to bring this legislation. ...*(Interruptions)*... He was a Minister also so I took his name. Our friends include Mr. Jesudasu Seelam, Dr. Mungekar and everybody. Sir, it was started as National Rural Employment Guarantee Act under which the National Employment Guarantee Schemes were introduced. UPA-II Government only added Mahatma Gandhi's name. It became Mahatma Gandhi National Rural Employment Guarantee Act. They added Mahatma Gandhi's name to the Act. Now, what BJP-led Government is doing is that ever since they came to power, they are trying all their best efforts to appropriate Mahatma Gandhi. But, making all efforts to weaken the Act, dilute the Act, and gradually they are giving indications to say good-bye to the entire Scheme. This is a very serious situation. Unemployment is the most burning issue in the country. Unemployment in the villages, unemployment in the urban centres is the most serious and burning problem. This leads to social unrest. This leads to all kinds of problems

in the country. Unemployment really affects the livelihood of the people. That is why, when the UPA-I was in power, the Left parties fought for a universal rural employment guarantee Act. While we said it, it did not mean that we did not emphasise the need for urban employment guarantee. We demanded urban employment guarantee also. Anyway, to begin with, that Government started to implement this Act and schemes. Now, I would like to draw the attention of the Minister on four major issues.

Firstly, there are indications coming from the Government and those indications are given by the previous Rural Development Minister. I have serious apprehensions and I am questioning the intentions of the Government. The first question I would like the Minister to respond is on the issue of Budget squeeze and Budget cut. The funds allocated to NREGA are decreasing in nominal and real terms. It is a demand based-legislation. Despite pressures, even during the previous Government to reduce the expenditure while inflation on wages was rising in nominal terms, NREGA expenditure could not be reduced below ₹38,000 crores by that Government. They could not reduce it below ₹38,000 crores. Therefore, pending liabilities from the previous years have been increasing steadily from ₹2,000 crores in 2011-12 to ₹4,550 crores in 2013-14, causing huge hardships and distress to the people living in States in different parts of the country. Fixing allocations are being given to run a demand-based programme, which is illegal according to me. The Minister's statement in the financial year admits that ₹34,000 crores was allocated to the programme. It is just a thousand crores more than the previous year. The approved person days, which they previously used to call man days, as per the Labour Budget is 227 crores. It is approximately ₹270 per person a day, including labour and material. You talked about labour and material. However, the budgetary allocation for financial year 2014-15 is only ₹34,000 crore, which is a reduction of more than 45 per cent of the Labour Budget proposed by the States. Even by the calculation of your own Government, your own Ministry, the funds allocated to the programme are insufficient. I need the Minister's response to it. In fact, the Chief Ministers and officials of Bihar, Tripura, West Bengal, Chhattisgarh, Karnataka, Telangana and Odisha have appealed to the Government of India for urgent release of funds. I have papers with me to support this point. The Minister must be well aware of these things. These State Governments have officially written to the Government for the release of funds urgently.

Sir, the State Legislative Assemblies of Jharkhand, Tripura, West Bengal and Telangana have passed a resolution.

SHRI SUKHENDU SEKHAR ROY: It was an all-party resolution.

SHRI D. RAJA: I agree with my colleague Roy. It was an all-party resolution protesting the undermining of the MGNREGA and demanding its effective implementation by the Centre. We have reliable information. If I am wrong, the Minister can correct me. The Ministry of Rural Development has asked the Finance Ministry for additional ₹4,000 crore for this year. But, just recently, the Ministry of Finance has instead proposed budget cuts of ₹3,000 crore. Budget cuts of this kind, in fact, affect the MGNREGA. It is illegal. It is anti-poor. It is anti-labour. It is against the interests of the people. I need the Minister's response to it.

Sir, the other major issue is: Restriction in coverage areas. The former Rural Development Minister had proposed to restrict MGNREGA coverage to backward blocks by bringing an amendment whereas it was conceived to have national rural employment guarantee as a universal scheme and not restricted to a few blocks which you call backward blocks. That was not the understanding when the whole legislation was enacted and the scheme was brought in.

Sir, here I must point out that it is a very serious issue because the Minister has made such a statement. My good friend Sadananda Gowda is sitting here. In Belgaum District of Karnataka, authorities refused to give jobs to the poor. When the poor approached the authorities, they told them let the order come from the Centre and then only can they provide jobs. This is about the Belgaum District of Karnataka. If I am wrong, you can correct me.

In the morning, sterilisation issue of women in Bilaspur District of Chhattisgarh was raised. We know how the women of Baiga tribe were subjected to such sterilisation procedure. In 2012, only 20 days' work was given to the rural poor there. So far, they have not received wages. And now they are not getting the work under the Scheme. This is about Chhattisgarh. You can very well check the facts. You can correct me, if I am wrong. This is the information which I have at my disposal.

Sir, the third issue is: Change in labour and material ratio. Mr. Nitin Gadkari, the former Minister, on 30th July, 2014 stated in Parliament and he made his intent very clear to change the ratio of expenditure between labour and material from the current level of 60:40 respectively applicable to gram panchayat level to 51:49. That is what Mr. Gadkari has said on the floor of the House on 30th July, 2014. The former Minister of Rural Development claimed that he had the support of all the MPs in introducing this amendment, but with humility, I must say that it is not the case. There was no consensus.

There was no support from all MPs to these amendments. How could the Minister make such a statement? I do not know. Now, the present Minister will have to clarify that. In any case, the claim that the States are restricted in their expenditure on material is not true. Currently, I agree that the use of material component in NREGA work across the country stands at 27 per cent, but as opposed to the permissible limit of 40 per cent; I need the response of the Minister to this. Sir, this move will only help benami contractors and increase corruption in NREGA. This is a serious issue. The Government will have to take note of all these things.

Finally, I urge upon the Government not to think on the lines of weakening this legislation or diluting or weakening or undermining the scheme under Mahatma Gandhi National Rural Employment Guarantee Act. In the name of Mahatma Gandhi, I appeal to you. Mahatma Gandhi wanted freedom to go to the poorest of the poor in this country. That is the appeal I am making. You appropriate Mahatma Gandhi, but at least think of what Mahatma Gandhi has said. The poorest of the poor must be protected, their livelihood must be protected for which they need employment and we do not have right to work as a fundamental right. But, this is one Act which makes it legally obligatory on the Government to provide jobs to the needy and the poor people. If not, they must be given employment allowance as part of social security. That is where the importance of this Act lies. Do not think of weakening this Act. Do not restrict implementation of this Act to a few blocks. Do not reduce the workdays. And, do not reduce the wages. Thank you.

MR. DEPUTY CHAIRMAN: All right. Now, Shri P. Rajeeve. Five minutes to everybody, but not more than five.

SHRI P. RAJEEVE (Kerala): Yesterday, we conducted a dharna under the leadership of CPI(M) demanding save NREGA and save poor. Sharad Yadavji was there. Shri Raja was there. Shri Mani Shankar Aiyar was there. But, this statement by the Minister is not satisfactory and it does not include the position taken by the Government. Actually, the Government is trying to scale down the coverage under the programme to 250 districts instead of the entire country. But, it is not mentioned in the statement. Sir, this is the circular by the Ministry of Rural Development. It is circular No. G-31011/4/2013-MGNREGA-V, Government of India, Ministry of Rural Development, Department of Rural Development dated 21st July, 2014. That is the official circular. Para 3 says that for the year 2015-16, as a part of the Labour Budget exercise, it has been decided that there should be a greater focus on the backward blocks while conducting the Labour Budget exercise. Para 4 provides for identification of backward blocks. It is done based on the percentage of population below poverty line as per Planning Commission estimates 2013.

[Shri P. Rajeeve]

While the BJP was in Opposition, it always took a strong stand against the evaluation of BPL by the Planning Commission. Now, on the basis of that, the number of backward blocks for the IPPE has been indicated for each of the States in Annexure. This is the Annexure as per the Government order. In Andhra Pradesh, total blocks are 655 and only 116 are backward. In Bihar, total blocks are 534 and only 293 are backward. In Kerala, total blocks are 152 and only 22 are backward. In Tamil Nadu, out of 385, only 98 blocks were covered; in Odisha, out of 314 blocks, only 180 blocks; in Maharashtra, out of 354 blocks, only 138; in West Bengal, out of 341, only 124 were covered. In the whole of the country, a total of 6,576 blocks were identified. But the number of blocks covered under IPPE is just 2,500. What is the fate of the remaining 4,076 blocks? This has not been mentioned here. Sir, this statement actually misleads the House. This does not include the real facts. This is the Government circular of the time of Shri Nitin Gadkari, who was the Minister then; this was not issued during Mr. Singh's time. But this is still in operation and the State Government on the basis of this circular have identified the blocks. In my own State, in your own State of Kerala, Sir, only in two or three districts they have covered all the blocks. Hon. Deputy Chairman, in your district, Pathanamthitta, not a single block was covered under this project.

MR. DEPUTY CHAIRMAN: That is a discrimination against me too. *...(Interruptions)...*

SHRI P. RAJEEVE: In Pathanamthitta and Kottayam, not a single block has been covered. In three disctricts of Kerala, not a single block has been covered by this project. This is a serious issue, that has not been covered in this statement. This statement is actually misleading.

Sir, the second point, as mentioned by my colleague, comrade D. Raja, relates to cutting down of expenditure. The expenditure is not decided by the State Government alone; it is a joint exercise. It is a joint exercise by the Central Government and the State Governments. The State Governments in agreement with the Central Government worked out their Labour Budget for the year 2014-15, which was ₹227 crores and which was slightly higher than the last year's Budget. The total amount estimated with the Central Government and the State Governments together is ₹ 61,200 crores. Now, the amount allocated is only ₹ 34,000 crores but the original expenditure is very less. I come to the State of Tripura. In an answer given in the House, the highest number of workdays created in Tripura is 87 in 2012-13 and 88 in 2013-14. This is a State which is at number one position. As per the Labour Budget, Government of Tripura's total

Budget is ₹1,406 crores. But the projected amount is only ₹ 660 crores. Till October, 20, the Government of Tripura had received only ₹180 crores which is just 27 per cent of its indicated allocation.

MR. DEPUTY CHAIRMAN: Put your question now.

SHRI P. RAJEEVE: I am putting questions only, Sir. Then, working days have been decreased drastically. As per the answer given in this House, it is only 32, 46, 46 and 32; maybe, if you cover all the months this '32' may become 40. But as per the Act, 100 days work must be ensured. This has been decreased. I have already mentioned about the labour-material ratio, as was mentioned by comrade D. Raja. It has been brought down from 60:40 to 51:49, which means a decrease in the labour component, from 60 to 51 – a reduction of 9 per cent; this is seriously reflected in the labour wages. ...*(Time-bell rings)*... The next point is a new point. This is about unemployment wages. As per this Act.

MR. DEPUTY CHAIRMAN: Time-limit is over.

SHRI P. RAJEEVE: This is a new point, Sir. This is about unemployment wages. In 2013-14, payable unemployment allowance was ₹ 2,923.80 crores. But even there, till the end of the financial year, not a single rupee had been paid to any worker anywhere in the country under this head of 'Unemployment Wages'. There is another new point, about projects. We want flexibility to decide the project recognized in the objective realties prevailing in the States but the Government is not ready to relax it and there are also some new RBI guidelines, that the money should go through the RBI....

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI P. RAJEEVE: ...and the State Government will have to pay 12 per cent as interest. This statement is not satisfactory and this statement does not address the real situation existing in this country. I urge the Government to withdraw its circular No. G-31011/4/2013-MGNREGA-V dated 21st July, 2014. I urge the Government to withdraw this circular and allot the money to the State Governments as quickly as possible.

MR. DEPUTY CHAIRMAN: Thank you very much.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, this scheme is called the Mahatma Gandhi National Employment Guarantee Scheme. I think the name should be changed. The word 'guarantee' should be dropped, because of the two crore rural landless people who applied for work, not even one of them got a single day's work since this Government came in. Does the Government realize the seriousness of the situation

[Shri Md. Nadimul Haque]

and that by not implementing the Scheme, they are defeating the whole purpose of this programme? They have cut down the allocation from ₹ 25,000 crores to ₹ 13,000 crores in the April to September quarter. Sir, this is downright *. They are not abolishing the scheme but at the same time, they are starving it of funds. So, instead of having this double standard...

MR. DEPUTY CHAIRMAN: The word * is expunged. That word is unparliamentary.

SHRI MD. NADIMUL HAQUE: If you are starving it of funds, you should stop the scheme. If you are not interested in carrying out the scheme, you must simply stop it.

MR. DEPUTY CHAIRMAN: I am not saying that. I said about the word *. The word is expunged. That is unparliamentary.

SHRI MD. NADIMUL HAQUE: Okay, Sir. I say, 'double standards'.

MR. DEPUTY CHAIRMAN: That is okay.

SHRI MD. NADIMUL HAQUE: Sir, West Bengal is, in fact, the best performing State in this Scheme. So, instead of rewarding the State, we are punishing it. The reduction done in this scheme is going to hit Karnataka, West Bengal, Bihar and UP. These States have a huge rural population. Even the arid regions of Rajasthan are going to be affected by this. Sir, this scheme is being implemented in 2,500 blocks. Why is the Government attempting to reduce the number of these blocks? I can't understand that. In the MNERGA, as people before me have said, of the hundred rupees that were spent, sixty rupees used to go to the labour component and the rest to the material component. Our demand is that it should not be changed to fifty-one rupees for the labour component and forty-nine rupees for the material component. Instead, we suggest that the Government should take technical assistance and experts' help in implementing this scheme at the Gram Panchayat level.

Sir, I now come to my last point. Is the Minister aware that 15 of India's leading economists have opposed the proposals to revise this scheme? Is this Government going to ignore their view or are they going to implement only the view of one person? The country wants to know this and that is my question too.

Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Mr. Nadimul Haque. Now, Dr. Ashok S. Ganguly.

---

* Expunged as ordered by the Chair.

SHRI DEREK O'BRIEN: Sir, our Members always conclude before time.

MR. DEPUTY CHAIRMAN: I always notice that and I must be specifically grateful to you for always adhering to the time-limit. I think other Members could also follow this example.

DR. ASHOK S. GANGULY (Nominated): Thank you, Mr. Deputy Chairman, for giving me a chance to speak on one of the internationally prominent initiatives of this country, the Mahatma Gandhi National Rural Employment Guarantee Scheme. It has been now globally recognized that this is one of the most effective, one of the most original and one of the most humane initiatives of the Government of India, and I compliment the hon. Minister for reinforcing the NDA Government's commitment to this scheme, which is both humanitarian, productive and that give confidence to a section of people who have been destitutes for generations. I, however, support the previous speakers' concerns about the Proposals for dilution, which if implemented will be a grave act of unkindness towards the poorest sections of our society. Hon. Minister, I don't wish to repeat what previous speakers have said, but there are apprehensions regarding loopholes, and I will give some examples, and I will try to give some positive solutions as well. I think the term 'creating of productive assets' is going to allow those who judge whether an asset is productive or not, a lot of attitude either to allow or disallow certain schemes. At the end of the day, small size silos for storing grains, for example, regenerating water bodies, rebuilding *paatshalas,* building all-weather roads etc., these are productive assets according to the needs of the local people. We cannot sit in Delhi and judge which assets are productive or which are not. I request you to kindly seek the views of the Panchayats in various States on the definition of what productive assets are. The second is the definition of vulnerable communities. Community assets of vulnerable communities is another issue which needs to be clearly defined, hon. Minister. Otherwise, the term can be both disused and misused. I am only pointing out some of the dangers. I am not going into the funding issue, all of which have been raised already. Now the revision of labour and material ratios is another apprehension which has been expressed and I, kindly, request you not to be rigid about it, and provide flexibility depending on a situation by providing a range which the instituting authorities may exercise. Therefore, while I acknowledge that there is misuse of Mahatma Gandhi NREGA. One of the major ways of preventing or, significantly, reducing misuse is through giving Aadhar cards and distributing it much more to the NREGA villages and blocks on a priority basis so that identity cannot be misused, the name on accounts cannot be misused, and in your installations of electronic communication and electronic delivery protection, kindly use NREGA, as a pilot, in order to test and implement these

[Dr. Ashok S. Ganguly]
effectively. One of the cruellest things that is done to the poor is making them work and then either delaying or not making the payments. This is, I understand, quite widespread but I will be happy to be corrected. But kindly provide it a huge penalty, for those who are responsible, to prevent this cruelty because this is most cruel to the poorest of the poor. *...(Time-bell rings)...*

And, finally, Sir, I have one request. Please provide inflation-adjusted funding and wages, which Mr. Raja has talked about, in real terms. We are a rich country with the largest number of poor people. Please take the leadership of transforming the voiceless people but ensuring not paltry *...(Interruptions)...* I know it is a huge budgetary call but, please, don't treat it as a budgetary burden. I wish you all the best. I compliment you but there are a lot of dangers ahead. I thank you, Mr. Deputy Chairman, Sir, for your generosity in giving me the time.

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, our concern has been mainly about reducing the wage component of the fund allocation and restricting the areas of work. I don't think the reply has addressed these problems or has answered these questions. The reply states, "A large body of research shows that the MGNREGA has had its impact on social protection, livelihood security, creation of assets and democratic governance. Around 54 per cent of the workers are women and close to 40 per cent are SCs and STs." So we can understand the importance of the Scheme and how much it has done for the society, especially the rural society, for employment and for social security. Sir, in such an important Scheme, you cannot bring changes, and you cannot reduce it. It creates a great concern when it comes to making changes in this Scheme. It affects employment in rural areas. A very large population depends on the job opportunities created by this Scheme. My first concern is about the labour-material ratio being changed. For example, in Tamil Nadu, the labour-material ratio is only 99:1. Actually, we have 2,677 micro irrigation works, which have been completed in Tamil Nadu under this project. As compared to many other States, where it is 61:39, I think Tamil Nadu has done very well. So, it is very important for us to understand that how this project is very important and the labour-material ratio cannot be reduced, and it should not be tampered with. For example, in Tamil Nadu, 27 per cent of its asset creation projects have been under this Scheme. So, we cannot say that we have not created enough assets. There are good examples. Of course, there is much more to do. We have to create more assets. We have to make this programme more valuable. I think there is a need first to improve on it, rather than reducing it. That is one of the most important things. The Government is considering to

leave out many blocks. Larger States, like Tamil Nadu and Maharashtra will be affected in a big way. When the hon. Member, Shri P. Rajeeve was speaking, he said that it was going to be cut down to 98 blocks only. In Tamil Nadu, the situation has been quite bad when it comes to agriculture because we have lost a lot due to drought and flood conditions in the previous year itself. The agricultural sector has been affected a lot. A lot of labourers, who are engaged in agriculture, have been affected. All over the country, the economic growth and investments have reduced in the past few years. That also has to be taken into consideration. The poor people who depend completely on schemes like this in rural areas, their livelihood has to be given importance before making any changes in the Scheme. When Shri Jairam Ramesh was a Minister, I remember, he had promised that 60 per cent of the MGNREGA works will be linked to agriculture-related work. I don't think that much has been done. It is becoming very difficult to get labour for doing agricultural works nowadays. It is a matter of great concern when it comes to agricultural sector. Linking these two schemes will go a long way in improving agriculture and food security in the country. It is a very important thing for us, at this moment, to reassess and understand how much of this Scheme has built over the past eight or nine years and how this can be improved. We must see whether the labourers under MGNREGA have learnt any skills and how they can transfer these skills to other forms of employment. Finally, we must try to bring about a convergence between these schemes so that it creates community assets as well as provides employment and it also protects the agricultural sector. I request the Government not to cut down blocks, and not to cut down on the size of the Scheme. And, as Mr. Raja has pointed out, I think, inflation also has to be taken into consideration and the wages, which have been given to labourers, have to be stepped up and improved. I, once again, request the Government not to cut down on the scheme because it is very important to rural areas and to the already struggling poor. Thank you, Sir.

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश) **:** डिप्टी चेयरमैन सर, यह जो रूरल एम्प्लॉयमेंट गारंटी स्कीम थी और यह इस परपज से थी कि आज इस देश में हम लोगों की जो व्यवस्था है तथा उसमें गरीबों की खास तौर से जो हालत है, जो बिलो पॉवर्टी लाइन रह रहे हैं उनको ध्यान में रखते हुए कि कम से कम कुछ गारंटी तो उनको मिले। इसमें सौ दिन की गारंटी दी गई थी कि सौ दिन के लिए उनको एम्प्लॉयमेंट की गारंटी मिलेगी। इसके पीछे कई चीजें हैं कि आज जब एम्पलॉयमेंट नहीं मिलता है तो जो ये गरीब लोग रहते हैं, जो लोग बिलो पॉवर्टी लाइन के रहते हैं, जो गांवों में रहते हैं, जिनको काम नहीं मिलता है, इनको पलायन करके माइग्रेट करना पड़ता है दूसरे प्रदेशों में। जब वे दूसरे प्रदेशों में नौकरी के लिए जाते हैं तो वहां पर जो हाल होता है वह किसी से छिपा नहीं है। जब एक प्रदेश का व्यक्ति दूसरे प्रदेश में जाता है तो हम लोगों ने देखा है कि किस तरीके से महाराष्ट्र में जब लोग काम करने के लिए गए तो उनके साथ कैसा सलूक होता है और ऐसा ही अन्य प्रदेशों में भी होता है। तो उनको मजबूरन जाना पड़ता है। अपना घर,

[श्री सतीश चन्द्र मिश्रा]

अपनी फेमिली, अपने लोगों को छोड़ करके और वहां जाना पड़ता है। जब उनको नौकरी नहीं मिलती तो सुसाइड करने तक के लिए उनको मजबूर होना पड़ता है और कई तरह के ऐसे सुसाइडस केस हो चुके हैं जिनको देखा गया है। हमारी पार्टी की नेता बहन कुमारी मायावती जी शुरू से इस स्कीम के बारे में यह कहती आ रही हैं कि यह जो सौ दिन की योजना बनाई गई, यह नाकाफी है। यह सौ दिन की योजना है, जबकि एक साल में 365 दिन होते हैं। आप यह योजना इसलिए लाए थे कि वह अपनी जीविका चला सके और उसको रोज एक रोजगार मिले। तो 365 दिन के लिए रोजगार की व्यवस्था करनी चाहिए थी, सौ से बढ़ाना जरूरी था। लेकिन आज स्थिति ऐसी हो रही है कि इसको बढ़ाने की जगह कि इसको हम बढ़ा करके गारंटी देने का काम करेंगे, जिससे कि उनको एम्प्लॉयमेंट मिले और वे अपने परिवार की जीविका चला सकें, वे परिवार के एक व्यक्ति को दे रहे हैं। एक परिवार में अकेला एक व्यक्ति वह ही नहीं, परिवार में कई लोग हैं और उस एक सौ रुपए के तहत सबकी जीविका चलाने का काम, वह भी सौ दिन काम करने का उसको मौका मिलता था। इसलिए इसको बढ़ाने की जरूरत थी। लेकिन आज की स्थिति यह है कि आप इसको डॉइल्यूट कर रहे हैं। डॉइल्यूट ही नहीं कर रहे, धीरे-धीरे उसको आप खत्म करने की तरफ चल रहे हैं जैसा कि लग रहा है। जो उसका इंटेंशन और परपज था, वह ही खत्म हो रहा है। जहां आपने वेज कम्पोनेंट घटा करके 51 परसेंट कर दिया, मेटीरियल और उन चीजों को बढ़ा करके 49 परसेंट कर दिया। इस तरीके से आप कह रहे हैं कि हम ऐसेट्स क्रिएट करेंगे। आप ऐसेट्स क्रिएट करिए लेकिन उसके लिए अलग से फंड दीजिए। आप इसमें कटौती मत करिए, उनके वेजेज पोर्शन की कटौती न करिए, आप ऐसेट्स क्रिएट करिए। लेकिन अगर आप ऐसेट्स क्रिएट सिर्फ इसलिए कर रहे हैं क्योंकि आप इन गरीबों का ख्याल नहीं रखना चाहते, बल्कि आप ठेकेदारों का ख्याल रखना चाहते हैं। जो लोग ठेकेदार हैं, आज इस स्थिति से जो ठेकेदार हैं, उनको बढ़ावा मिलेगा। वे ठेकेदारी करके, कंस्ट्रक्शन करके वर्कर्स लाएंगे, लेकिन जिनके लिए स्कीम बनी थी कि वहां के लोकल लोग जो हैं उनको एम्प्लॉयमेंट मिले, उसकी जगह अब ऐसी व्यवस्था हो जाएगी कि जो ये बड़े ठेकेदार हैं वे अपने साथ मजदूर लाएंगे, अपने बंधुआ मजदूर रखेंगे, उनको जितना देना होगा देंगे, उनके अंगूठे का निशान लगवाएंगे और रुपए अपनी जेब में रखेंगे और ठेकेदारी शुरु हो जाएगी। तो स्कीम में जो परपज था, उसका पूरा का पूरा परपज ही डिफीट होने जा रहा है इस तरीके से। आज आपने फंड देना बंद कर दिया बढ़ाने की जगह। कई स्टेटों के आंकड़े हैं, हम आंकड़ों पर इसलिए नहीं जा रहे हैं क्योंकि हमारे पूर्व साथियों ने जिन्होंने अपनी बात रखी है डी. राजा जी ने तथा और लोगों ने, उन्होंने आंकड़े इस सदन में रख दिए हैं। मैं यह जरूर जानना चाहूंगा माननीय मंत्री जी से कि आप यह बताएं कि क्या आपकी इस स्कीम को आगे चलाने की योजना है? जो आपने इसमें "गारंटी" वर्ड डाला हुआ है उस गारंटी को हटाकर के क्या गारंटी आप ठेकेदारों के लिए उसको एड करेंगे और एम्प्लॉयमेंट से हटा करके आप जैसे कि हर चीज में एम्प्लॉयर को लाकर के खड़ा कर रहे हैं, ठेकेदारों को खड़ा कर रहे हैं, बिजनेसमैन को खड़ा कर रहे हैं, उद्योगपतियों के लिए कर रहे हैं तो क्या यह स्कीम भी जो आप डॉइल्यूट कर रहे हैं, यह इसी प्रकार के लोगों के लिए कर रहे हैं जो इन कामों में लगे हैं, उद्योगों में लगे हैं या ठेकेदारी में लगे हैं, उनके बढ़ावे के लिए कर रहे हैं या आप इनकी

गारंटी को बनाकर रखेंगे और जो आपने एक अमाउंट फिक्स किया हुआ है कि इतने दिन की गारंटी एम्प्लॉयमेंट की मिलनी ही मिलनी चाहिए, उसको आप मेन्टेन रखेंगे या उसको भी आप कम करने का काम कर रहे हैं, इसके बारे में मैं जरूर जानना चाहूंगा। यह बात कह करके मैं अपनी बात समाप्त करता हूं। धन्यवाद।

श्री राम नारायण डूडी (राजस्थान) **:** उपसभापति महोदय, आज सदन में अविलम्बनीय लोक महत्व के विषय मनरेगा (एम.जी.एन.आर.ई.जी.एस.) पर बहस हो रही है। इस पर माननीय ग्रामीण विकास मंत्री ने जो अपना वक्तव्य पेश किया है, उसके अंदर करीब-करीब सारी बातें आ गई हैं कि इस देश के अंदर मनरेगा योजना कैसी चल रही है और आगे यह अपना रूप किस दिशा में लेगी।

[**उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर**) *पीठासीन हुए*]

महोदय, जब यू.पी.ए. सरकार ने इस देश के अंदर 2005 में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी बिल के तहत यह योजना बनाई, तो जो ग्रामीण गरीब लोग हैं और जिनको स्थानीय स्तर पर काम न मिलता हो, उन लोगों को काम देने के लिए सौ दिन की गारंटी दी गई। अगर हम इस योजना को लेकर यू.पी.ए. गवर्नमेंट के कार्यकाल की समीक्षा करें, तो पूरे हिन्दुस्तान के अंदर जिन ब्लॉक्स के अंदर ये काम चल रहे हैं, उन ब्लॉक्स को देखें, तो जितना बजट रखा गया, वह धीरे-धीरे कम होता गया। जब शुरुआत में इस योजना को लागू किया गया, तो मैं समझाता हूं कि 40 हजार करोड़ का बजट रखा गया था, जो धीरे-धीरे कम होता गया। आज जब हम 2012-13 का अवलोकन करते हैं, तो पाते हैं कि वह नीचे आकर 33 हजार करोड़ पर अटक गया। इसी तरह 2013-14 का जो बजट यू.पी.ए. सरकार ने रखा था, वह बजट भी धीरे-धीरे नीचे आकर 33 हजार करोड़ पर अटक गया था और जो सौ दिन के रोजगार की गारंटी आपने मजदूर को दी थी, वह गारंटी केवल 46 दिन पर आकर सीमित हो गई। इस वक्त मैं अपने मंत्री महोदय से यह निवेदन करूंगा कि हमारी जो गवर्नमेंट है वह गरीब लोगों का पुख्ता ख्याल रखते हुए अगर सौ दिन का काम देना चाहती है, तो देखे कि उस गरीब आदमी को सौ दिन का काम मिले। पूरे हिन्दुस्तान के अंदर जितने जिले हैं, ब्लॉक्स हैं, उनमें आइडेंटिफाई करने का भी काम करे।

महोदय, अब मैं राजस्थान की बात करना चाहता हूं। राजस्थान के अंदर दो-तीन तरह की भौगोलिक स्थितियां है। ऐसी स्थिति में जैसा एरिया, वैसा काम होना चाहिए। हो सकता है कि सड़के बनाने का काम हुआ, नालियां बनाई गईं, तालाब बनाए गए, लेकिन जो नियम के अनुसार काम होने चाहिए थे, वे पूरे के पूरे बिना प्लान के काम हुए, जिससे हमारा जो बरसात का पानी एक-एक, दो-दो साल तक जमा रहता था, ऐसे तलाब खोदने से उसकी वह चीज चली गई। आप जो पुख्ता पानी का स्त्रोत बनाना चाहते थे, तो पूरा अरेंजमेंट करना चाहिए था। आज वह तलहटी खोदने से पानी आता है और चला जाता है। इसलिए आप ऐसी व्यवस्था कीजिए कि जो काम हम लेना चाहते हैं, वह काम पुख्ता हो। अगर हम नरेगा के अंदर तालाब लेना चाहते हैं, तो नरेगा के अंदर उसका ख्याल रखें, क्योंकि यह नेचुरल बात है कि हम पानी सीमेंट, मिट्टी में या जिस प्रकार से रखना चाहते हैं तो पानी गंदा हो जाता है।

3.00 P.M.

[श्री राम नारायण डूडी]

महोदय, यदि पानी को नैचुरली मिट्टी के आधार पर तालाबों के अंदर रखा जाए, तो वह पानी ठीक रहता है। सड़के वगैरह इस योजना के अंदर बना दी जाती हैं। उनके लिए जो हमारे लोग अभी कंपोनेंट बता रहे थे। मैं कहना चाहता हूं कि यदि जमीनी स्तर पर आप इसे देखेंगे, तो 60 और 40 का रेश्यो है, यह ठीक नहीं है, क्योंकि आज मजदूरी से ज्यादा मटीरियल पर पैसा खर्च होता है। इंडैक्स बढ़ गया है। सीमेंट पहले के मुकाबले दुगने भाव पर मिल रहा है। स्टील, पत्थर और स्किल्ड लेबर वगैरह सभी के दाम बढ़े हैं। यदि इनका रेश्यो निकालें, तो 60 परसेंट सामग्री होती है। आज यह होता है कि गांवों में सरपंच लोग ठेकेदारी का काम करते हैं और जिस प्रकार से वे मस्टर रोल वे भरते हैं, वे सारे के सारे 60 और 40 के रेश्यो के हिसाब से भर लेते हैं। काम तो वे कर लेते हैं, लेकिन मस्टर रोल में वे जो एंट्रीज करते हैं, वह गलत करते हैं। वे सिर्फ लिखते रहते हैं और गुणा-भाग कर के जोड़ कर देते हैं। इस प्रकार से ऊपर से देखने में तो वह मामला ठीक लगता है और हिसाब-किताब पूर्ण लगता है, लेकिन जब तक आप सामग्री के पैसे नहीं बढ़ाएंगे, तब तक गांवों के अंदर भ्रष्टाचार और ज्यादा पनपता रहेगा।

उपसभाध्यक्ष महोदय, मैं इस मौके पर आपसे और भी निवेदन करना चाहूंगा कि निगरानी यानी सुपरवीजन किया जाना चाहिए क्योंकि आज "मनरेगा" के अंदर किस प्रकार का करप्शन बढ़ रहा है, जिस प्रकार से गांवों के अंदर सरपंच लोग दादागिरी के आधार पर अपने लोगों को लगा रहे हैं। वह ठीक नहीं है। ...**(समय की घंटी)**...

महोदय, जो कंपोनेंट का रेश्यो 60 और 40 का है, इसमें मजदूरों को ज्यादा दीजिए, मगर जो सामग्री है, उनके रेट बढ़ गए हैं। इसलिए उनके बढ़े हुए रेट के हिसाब से उनका रेश्यो बदला जाए और साथ ही बजट भी बढ़ाया जाए, क्योंकि एक तरफ रेट बढ़ गए हैं, लेकिन दूसरी तरफ आपका बजट कम होता जा रहा है। पहले "मनरेगा" का जो मन्शा थी, वह अब नहीं रही है, मैं इतना ही निवेदन करना चाहता हूं।

SHRI KALPATARU DAS (Odisha): Mr. Vice-Chairman, Sir, NREGA is the only law enacted in the country giving legal instrument in the hands of poor to force the Government to provide employment and pay wages in time. This is a demand-driven scheme, not a plan scheme. What we observe is that the Government of India is not able to meet the demand.

If I take the case of the State of Odisha, the requirement for the State, during 2013-14, was ₹ 1,364.20 crores, but the release was only ₹ 757 crores. March – is the peak season but the State Employment Guarantee Fund's account was empty. The State Government provided about ₹ 270 crores from its own fund. This amount has also not been released till date. The Hon. Minister has stated that there is a total Plan outlay of ₹ 33,000 crores.

But, he has failed to mention what is the liability for 2013-14. If the liability of 2013-14 and the demand for 2014-15 are taken into account, the requirement will be something around ₹ 50,000 crores. So, the hon. Minister should make the mind of the Government very very clear whether it wants to continue with NREGA or they will implement it at the sweet will of the Government. They are imposing conditions one-after-the-other. Even though the State of Odisha has submitted the U.C. and audited balance-sheet, its second installment has not been released. The hon. Chief Minister Odisha has written to the hon. Minister two days back but only ₹81 crores have been released as against the requirement of more than ₹ 1,000 crores. How is the Government of India going to implement the scheme? On one hand, they say it is a universal scheme, but, on the other hand, they have issued circular to the State Governments to limit it only to backward blocks. What will be the fate of the poor who demand wage employment in non backward blocks if it is limited to only the backward blocks? If they limit it, what would be the case of the poor living in other blocks of the country? Once they start demanding wage employment, can the State Governments provide it? The State Governments are handicapped. Most of the State Governments, like Odisha, who are financially not sound, are not able to divert their funds for the purpose of MGNREGA, to provide wage employment. But, they are forced to provide it. Now, the Governments have started discouraging the labourers not to demand wage employment because they don't have the funds. They can't meet it from the State Government funds. The Government of India is not providing for this. So, this will ultimately defeat the purpose of the law of the country.

Secondly, regarding wage employment and material component, Government of India is issuing circular after circular saying that Anganwadi Kendras would be taken under MGNREGA, the Rajiv Gandhi Seva Kendra would be taken under MGNREGA, and toilet construction would be taken up under MGNREGA. More money is spent on the material component. Less money is available for the labour wages. In such a situation, the Government of India should stick to more labour wage component. What about the States where labour budget is being deducted? So, the States ultimately would discourage the labourers not to come to work. Odisha is one of the first States where electronic funds transfer was taken up in the country. We don't have funds in the State Employment Guarantee Scheme. Several workers have worked for months some months back. Their wages are not being paid because there is no fund. In such a situation, the hon. Minister should make it very, very clear as to what the Government of India intends to do, whether they are going to bring amendments to the Act or they are going to limit to backward blocks or they make it universal. This should be made clear.

[Shri Kalpataru Das]

With these words, I request the hon. Minister to make clear when would the Government of Odisha going to get its entitlement as per-the stipulation. When would the Government of Odisha going to get the funds? Thank you, Sir.

श्री के.सी. त्यागी : उपसभाध्यक्ष जी, मैं भी समय का ध्यान रखूंगा और आप भी ज़रा घंटी जल्दी मत बजाइएगा।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) : आपको अभी मिटिंग में जाना है, इसका भी ध्यान रखिएगा।

श्री के.सी. त्यागी (बिहार) **:** उपसभाध्यक्ष महोदय, मैं माननीय मंत्री महोदय को पहली बार मंत्री बनने पर मुबारकबाद देता हूं, वे हमारे पुराने साथी हैं और मैं उनकी मंशाओं पर शक नहीं करता हूं, लेकिन आजकल चीज़ें कई जगहों से नियंत्रित हो रही हैं। इस सरकार के दो economists हैं, जिनको राजस्थान की सरकार ने अभी ताज़ा-ताज़ा सलाहकार बनाया है - अरविंद पंगारिया और दूसरे हैं, जगदीश भगवती। ये देश के नामी नाम हैं, जो इस सरकार के आर्थिक सलाहकार हैं। मैं उनका एक व्यक्तव्य मनरेगा के बारे में पढ़कर सुनाना चाहता हूं - "That MGNREGA is an inefficient instrument of shifting income to the poor. It costs ₹ 5 to transfer ₹ 1 in the MGNREGA works."

सर, पिछले पचास-साठ सालों में जो कुछ अच्छे काम हुए थे, उन कामों में एक अच्छा काम यह भी था और मैं एन.ए.सी. वालों को भी, जो उसमें थे, जो वामपंथी दल थे और veteran Socialist leader मुलायम सिंह यादव जी, शरद यादव जी और रघुवंश बाबू को भी, सुषमा जी के साथ-साथ इस मौके पर मुबारकबाद देना चाहता हूं, जिनके सक्रिय सहयोग की वजह से मनरेगा आया। अगर वामपंथी दलों का प्रेशर न हुआ होतो तो शायद यह स्कीम लागू नहीं होती। सर, मेरे पास प्लानिंग कमीशन की रिपोर्ट है, जिसके मुताबिक मनरेगा के लागू होने से पहले देश के 135 जिलों में नक्सलवादी गतिविधियां सक्रिय थीं और मनरेगा के इफेक्टिव इम्प्लीमेंटेशन के बाद अब वह संख्या केवल 68 रह गयी है। इसके बाद भी इसको क्यों कम करने का प्रयास किया जा रहा है, इसकी जड़ें कहीं और हैं। आज डब्ल्यू.टी.ओ. की बैठक हो रही है, जिससे इन चीज़ों का बड़ा करीब का वास्ता है। भारत उसमें साइन करने वाला है। उसकी पहली शर्त है कि सब्सिडी हटाओ। यानी फालतू फंड के जो पैसे हैं, उन्हें बंद करो। दूसरा, किसान को फसल के बढ़े हुए दाम मत दो। मैं मध्य प्रदेश की सरकार और छत्तीसगढ़ के एम.पीज़ को मुबारकबाद देना चाहता हूं। उन दोनों के मुख्य मंत्रियों ने दिल्ली में मंत्री महोदय को चिट्ठी लिखी है और 300 रुपए प्रति क्विंटल के हिसाब से जो हम कई सालों से किसानों को प्रोत्साहन राशि दे रहे हैं, उसमें कटौती न की जाए। सर, इस साल किसान को एक नया पैसा भी नहीं मिलेगा। इस प्रकार इन निर्णयों की जड़ कहीं और है और वह जड़ है, भारत सरकार की विश्व व्यापार संगठन के सामने घुटना टेकू नीति का होना। सर, इतनी ज्यादती हो रही है कि 25 नवम्बर तक 10 करोड़ 6 लाख परिवारों ने काम हेतु निवेदन किया है, जिनमें से सिर्फ 8.3 करोड़ लोगों को काम मिला है। वर्तमान सरकार ने इस

स्कीम में फंड की कटौती की है। क्यों? क्योंकि इंडस्ट्रियल ग्रोथ पर ज्याद ज़ोर है, इसलिए इस क्षेत्र में कटौती हो रही है। इसके अंदर जो सबसे महत्वपूर्ण काम थे, उन सारे कामों को तिलांजलि दे दी गयी है। 14000 करोड़ रुपए की राशि बकाया है, जो मनरेगा में काम में लगे मज़दूरों को देनी है। पंचायतों ने काम कराया, फंड एलोकेट नहीं हुआ। त्रिपुरा सरकार के मुख्य मंत्री आए थे, जो देश के सबसे ईमानदार मुख्यमंत्री माने जाते हैं। हमारी पार्टी के नेता शरद यादव जी, शायद मणि शंकर अय्यर जी और काफी गरीब-गुरबा लोग वहां पर इकट्ठा हुए थे। उन्होंने बताया कि 1400 करोड़ रुपए का जो मनरेगा का बजट था, उसे घटाकर 650 करोड़ रुपए का कर दिया गया है। यह स्थिति है। जो ताजा अधिनियम है, उसके तहत 2 करोड़ परिवारों को बेरोजगार कर दिया गया है। सर, जो अब से पहले मंत्री महोदय थे, उन्होंने एक बार नहीं, दर्जनों बार उनके जो रुझान हैं, उसके बारे में जिक्र किया। अभी थोड़े दिनों में Land Acquisition Act आने वाला है **...(समय की घंटी)**... मैं एडवांस में बता रहा हूं। अभी पांच मिनट पूरे नहीं हुए हैं और उससे पहले ही आपने मुझे डराना शुरू कर दिया।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) : डरा नहीं रहा हूं।

श्री के.सी. त्यागी : अभी डूडी साहब पूरे सवा सात मिनट बोलकर गए। कम से कम उतना समय तो मुझे दे दीजिए या इसमें भी राज्यवाद चलता है?

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) : मैं खाली वार्निंग दे रहा था। आप बोलिए, मैं केवल आपको आगाह करना चाहता था।

श्री के.सी. त्यागी : सर, मैं आपके राज्य का जिक्र करना चाहता हूं। **...(व्यवधान)**... सर, मैं मज़ाक में यह बात कह रहा था, आप इसे अन्यथा मत लीजिएगा। मैं आपका सम्मान करता हूं। राजस्थान से समाचार है कि तीस परसेंट लोगों को रोज़गार से वंचित रखा गया और 143 रुपए वेज से 110 रुपए वेज कर दिया गया। चुरू, जैसलमेर में स्थिति और भी खराब है। यह केवल पार्टियों का सवाल नहीं है। सर, देश के अंदर जो इस समय स्थिति है। आज 68 जिले नक्सल प्रभावित हैं। सिर्फ आदिवासी, गरीब, दलित, इन लोगों के परिवारों को इससे रोज़गार मिलता है और उसमें से 55 प्रतिशत रोज़गार महिलाओं को मिलता है। यह उनके पेट पर भी लात मारने का प्रयास है। यह प्रयास यहां से नहीं हो रहा, यह वाशिंग्टन से हो रहा है। कैसे-कैसे सलाहकार आ गए हैं। भगवती आ गए हैं, एक रघुराम राजन आ गए हैं। He says, as a measure to improve impact of the public expenditure, इस सोशल सिक्योरिटी को घटा दिया जाए। अरविंद जी सलाहकार बने, देश की सरकार के मुख्य सलाहकार, वे वर्ल्ड बैंक में जाकर भारतीय हितों के खिलाफ डब्ल्यू.टी.ओ. की सिफारिश कर रहे हैं। सर, हम नीरो के मेहमान हैं। मैं अपनी बात खत्म कर रहा हूं। नीरो को रात को एक पार्टी करनी थी, जश्न मनाना था। देश में कुछ और तो बचा नहीं था। जितने देश में गरीब-गुरबा लोग थे, उन्हें इकट्ठा किया और जो डेड बॉडीज़ थी, उन्हें इकट्ठा और जला दिया। फिर रात भर लोगों ने जश्न देखा, जिसमें मेंबर ऑफ पार्लियामेंट थे, बुद्धिजीवी थे, इकनॉमिस्ट्स थे और रेडियो या टेलीविज़न, उस समय जो व्यवस्था रही होगी, उनके लोग थे। (2के-जी.एस. पर जारी) सर, इस दौर में हम नीरो के मेहमान बनकर न रह जाएं

[श्री के.सी. त्यागी]

चूंकि देश के गरीबों के लिए जितने भी कार्यक्रम हैं, उन सब पर उंगुली उठाई जा रही है। दुर्भाग्य यह है कि मछलियों की रखवाली के लिए आपने बगुले तैनात कर दिए। क्या एक भी मछली के बचने की उम्मीद है? इसीलिए एक शेर के साथ मैं अपनी बात खत्म करना चाहता हूं कि-

" कैसी मशालें ले के चले तीरगी में आप
जो रोशनी थी वह भी सलामत नहीं रही।
रिश्ता कोई, शिकवा कोई, दरिया की रवानी से नहीं है,
रिश्ता ही मेरी प्यास का पानी से नहीं है।"

इसलिए नीतियों का रिश्ता आपसे नहीं है। इसका रिश्ता कहीं और से है और इसका नाम वाशिंगटन है।

उसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) : धन्यवाद। त्यागी साहब, आपको कोई डरा नहीं सकता, इसलिए आप यह कभी मत कहना कि ये डरा रहे हैं। श्री जयराम रमेश।

श्री के.सी. त्यागी : सर, मैंने इसके लिए आपसे पहले ही सॉरी कह दिया है। मेरा ऐसा कहने का कोई इंटेंशन नहीं था।

श्री जयराम रमेश (आन्ध्र प्रदेश) **:** उपसभाध्यक्ष महोदय, पहले तो मैं चौधरी साहब को बधाई देता हूं कि उन्होंने ग्रामीण विकास मंत्रालय का कार्यभार सम्भाला है। कुछ महीने पहले चौधरी साहब ने अपने आपको हरियाणा की राजनीति का ट्रेजिडी किंग कहा था। आज उनको मौका मिला है ट्रेजिडी किंग से हीरो बनने का और उनकी ओर से यह जो औपचारिक तौर पर बयान आया है, उसके बारे में मैं कहूंगा कि यह जरूर एक सकारात्मक कदम है क्योंकि पिछले छह महीने में जो बयान आते रहे हैं सरकार के अलग-अलग मंत्रालयों के, सलाहकारों के, नुमाइंदों के, ये कुछ संकेत दे रहे थे कि "मनरेगा" पर बड़े सवाल उठाए जा रहे हैं। पहले राजस्थान के मुख्यमंत्री की ओर से, बाद में नितिन गडकरी साहब की ओर से और अभी-अभी जो जिक्र हुआ है, जो अपने आपको इस सरकार के आर्थिक सलाहकार मानते हैं, उनकी ओर से लेख आया हैं बयान आया है कि "मनरेगा" को बंद किया जाए, "मनरेगा" का जो पैसा है, उसे कहीं और औद्योगिक क्षेत्र में लगाया जाए। इससे कुछ आशंकाएं हमारे मन में उठी हैं कि क्या यह सरकार "मनरेगा" को उतनी ही प्राथमिकता देगी जितनी प्राथमिकता इसको चाहिए और जितनी प्राथमिकता पिछली सरकारों ने दी है? इस बयान से कुछ साबित तो होता है कि मंत्री और मंत्रालय "मनरेगा" पर **...(व्यवधान)**...

श्री शरद यादव : आप इसके बारे में खुलकर बोलिए। **...(व्यवधान)**...

श्री जयराम रमेश : शरद यादव जी, मुझे बोलना तो नहीं चाहिए था क्योंकि तीन साल तक मैं इस मंत्रालय में मंत्री रह चुका हूं। मंत्रियों को कभी-कभी मौन व्रत भी रखना चाहिए। हालांकि पूर्व मंत्रियों को भी मौन व्रत रखना चाहिए। यह बहुत महत्वपूर्ण विषय है। दो ऐसे मुद्दे हैं जो इस बयान में नहीं हैं, जो स्टेटमेंट में नहीं हैं। वे असली मुद्दे हैं। उनके बारे में माननीय मंत्री जी ने कुछ

नहीं कहा है। मैं उम्मीद करता हूं कि जब वे उत्तर देंगे तो इन दो मुद्दों पर जरूर स्पष्टीकरण देंगे। पहला मुद्दा यह है कि जो मंत्रालय की ओर से सर्कुलर जारी किया गया है, उससे लोगों के मन में इस तरह की भावना बन गई है कि सिर्फ ढाई हजार प्रखण्डों में "मनरेगा" सीमित रहेगा। क्या यह सही है या नहीं? अगर सिर्फ ढाई हजार प्रखण्डों में "मनरेगा" रहेगा, तो बाकी चार हजार प्रखण्डों में "मनरेगा" का क्या भविष्य रहेगा, इस पर कई सवाल उठाए गए हैं। इसके बारे में इस बयान में कुछ नहीं कहा गया है। मैं चाहता हूं कि माननीय मंत्री जी इसका स्पष्टीकरण दें कि हां सही है, कुछ ऐसे प्रखण्ड हैं जहां पर और प्राथमिकता देने वाली जरूरत है। जो वंचित प्रखण्ड हैं, जो गरीब प्रखण्ड हैं, जिन प्रखण्डों में अनुसूचित जाति और अनुसूचित जनजातियों की आबादी ज्यादा है और खास तौर से बिहार, झारखंड, ओडिशा, छत्तीसगढ़ जैसे राज्यों में जो पिछड़े हुए प्रखण्ड हैं, जहां पर नक्सलवाद भारी मात्रा में मौजूद हैं, वहां पर और जोर देने की जरूरत है। इसका मायना यह हुआ कि और जो प्रखण्ड हैं वहां "मनरेगा" लागू नहीं होगा, वहां "मनरेगा" का भविष्य क्या है, इसके बारे में मैं माननीय मंत्री जी से पूछना चाहता हूं। वे अपने जबाव में इसका स्पष्टीकरण दें। हम प्राथमिकता के खिलाफ नहीं हैं, फोकस के खिलाफ नहीं है, कुछ ऐसे प्रखंड होने चाहिए, कुछ ऐसे ब्लॉक होने चाहिए, जहां और भी जोर देने की जरूरत है। क्या इसका यह मायना होगा कि जो प्राखंड छोड़ गए हैं, वहां "मनरेगा" घटाया जाएगा, वहां "मनरेगा" में और कटौती आएगी या वहां "मनरेगा" में बदलाव आएगा, मंत्री जी इसका स्पष्टीकरण दें।

दूसरी बात यह है, जिसके बारे में इस बयान में नहीं कहा गया है, लेकिन पिछले मंत्री की ओर से लोक सभा में बयान आया था कि यह जो 60-40 का अनुपात है, इसमें बदलाव लाना चाहिए। आपके बयान से तो यह स्पष्ट हो जाता है कि पिछले सात-आठ सालों में यह अनुपात 70-30 है, जिसमें मजदूरी ज्यादा और material कम है। फिर भी गडकरी साहब ने कई बार कहा है कि ये जो wage to material अनुपात 60-40 है, इसमें बदलाव लाने की जरूरत है। आपने इस बारे में इसमें कुछ जिक्र नहीं किया है। मैं चाहता हूं कि आप इस पर भी कुछ रोशनी डालें।

आपने इस बयान में जो दो मुद्दे उठाए हैं, मैं उन पर कुछ कहना चाहता हूं। आप पिछले तीन-चार महीनों में एक बदलाव तो जरूर लाए हैं कि जो ग्राम पंचायतों से काम लिए जाते हैं, उन कामों में 60-40 अनुपात होना चाहिए। हमारी सरकार के कार्यकाल में जो नीति थी, वह यह थी कि जो काम लाइन डिपार्टमेंट लेते हैं, जो काम ग्राम पंचायतों के अलावा और संस्थाएं करती हैं, वहां पर वह अनुपात प्रखंड के स्तर पर, ब्लॉक के स्तर पर लगाया जाए। आपने इस बयान में कहा है कि आपने उसको बदला है। आपने वह प्रखंड से लेकर, जिला बनाया है, यानी कि ग्राम पंचायतों के काम में 60-40 ग्राम पंचायत के स्तर पर होना चाहिए और सभी काम प्रखंड के स्तर पर नहीं, अपितु जिला स्तर पर 60-40 मेंटेन होना चाहिए। आप जानते हैं कि करीब आधे काम ग्राम पंचायत से होते हैं और करीब आधे काम लाइन डिपार्टमेंट, ब्लॉक पंचायत, जिला परिषद् की ओर से किये जाते हैं। हमने इस पर काफी बातचीत की थी। हमने इस पर राज्यों से बातचीत की थी। हमें डर यह था, खतरा यह था कि अगर आप जिले के स्तर पर बनाएंगे, तो कांट्रेक्टरों का इस्तेमाल ज्यादा होगा। यह Employment Guarantee Scheme नहीं होगी और यह एक Contractor Guarantee Scheme बन जाएगी और जो असली गरीब प्रखंड हैं, वे छूट जाएंगे।

[श्री जयराम रमेश]

मंत्री जी, मेरी आपसे यही विनती है कि आपने जिला स्तर पर तो कर दिया है, लेकिन खतरा है। खतरा यह है कि एक जिले में कुछ प्रखंड विकसित प्रखंड हैं, कुछ प्रखंड ऐसे हैं, जहां बेरोजगारी ज्यादा है, जहां "मनरेगा" की मांग ज्यादा है। उनको पीछे नहीं हटना चाहिए और उनकी मांगें पूरी होनी चाहिए। ...**(समय की घंटी)**... क्या आपकी नीति से यह होगा या नहीं, मैं इस पर सवाल उठा रहा हूं।

आपने इस बयान में जो दूसरी बात कही है कि आपने गाइडलाइंस जारी की हैं कि 60 प्रतिशत खर्चा कृषि संबंधित कार्यों से आना चाहिए। मंत्री जी, मैं आपसे यह कहना चाहता हूं कि पिछले 6-7 सालों में अगर आप देखें, तो 70-75 परसेंट खर्चा, पानी संरक्षण, वृक्षारोपण, लैंड लेवलिंग, छोटे और सीमांत किसान की जमीन पर काम, इसी पर हुआ है। यह कहना कि "मनरेगा" और कृषि के बीच में कोई संबंध नहीं है, यह गलत है। ...**(समय की घंटी)**... यह 60 प्रतिशत से भी ज्यादा हुआ करता था। आपने जो गाइडलाइन जारी की हैं, मैं समझता हूं कि जो हकीकत है, उसको आप एक गाइडलाइन में फॉर्मलाइज कर रहे हैं। वैसे तो "मनरेगा" के बारे में बहुत कुछ कहा जा सकता है, पर यह एक सीमित कॉलिंग अटेंशन मोशन है और आपका बयान भी है। मैंने सिर्फ उन्हीं मुद्दों पर सवाल उठाया है, जिसका आपने जिक्र किया है। उपसभापति जी, मैं इसको खत्म करता हूं। मैं सिर्फ यह कहूंगा कि यह जो बार-बार आलोचना होती है कि मनरेगा से तो मजदूर ही मिलता है, मनरेगा से कोई कम्युनिटी ऐसेट नहीं बनता है, यह बिल्कुल गलत है। यदि आप पिछले साल का रिकॉर्ड देखें तो 28 प्रतिशत खर्चा शौचालयों पर हुआ है, करीब 15 प्रतिशत खर्चा छोटे और सीमांत किसान की जमीन पर हुआ है। अगर ये कम्युनिटी ऐसेट्स नहीं हैं तो और क्या हो सकते हैं? मैं समझता हूं कि मनरेगा कार्यक्रम, मनरेगा अधिनियम, मनरेगा स्कीम को जारी रखना चाहिए और जो प्राथमिकता पिछले कुछ सालों में दी गई है, जिसे आप जानते हैं, उसको बरकरार रखना चाहिए। धन्यवाद।

प्रो. राम गोपाल यादव (उत्तर प्रदेश) **:** उपसभापति जी, आपका धन्यवाद कि आपने मुझे थोड़ा-सा बोलने का अवसर दिया है। मैं सभी पूर्व वक्ताओं से माफी मांगते हुए बिल्कुल लाइन से हटकर कुछ बात कह रहा हूं। माननीय मंत्री जी किसान परिवार से हैं। जब यह नरेगा आया था - बाद में इसका नाम महात्मा गांधी जी के नाम पर पड़ गया, इसकी नीयत और मंशा तो ठीक थी, लेकिन इसका व्यावहारिक पक्ष क्या है?

(**श्री उपसभापति** *पीठासीन हुए*)

यहां सारी सैद्धांतिक बातें कही जाती हैं, लेकिन व्यावहारिक पक्ष यह है कि किसानों को अब कोई मजदूर नहीं मिल रहा है। माननीय मंत्री जी आप सर्वे कराइए कि इस मनरेगा के आने के बाद कितने किसानों ने अपनी खेती बेच दी और खेती न करने के लिए मजबूर हो गए। किसान को कोई मजदूर नहीं मिल रहा है। जो खेती 53 परसेंट से लेकर 59 परसेंट रोजगार देती है, क्या आप मनरेगा से इतना रोजगार दिला सके हैं? आप सौ दिन का रोजगार दे रहे हैं, वह भी थोड़े से लोगों को। जो खेती 53,54,55 और कभी 63 परसेंट लोगों को रोजगार दे रही है उसको पूरे तरीके

से बरबाद कर दिया है। स्थिति यह हो गई है कि यह योजना पूरी तरह से भ्रष्टाचार की भेंट चढ़ गई है। मैंने देखा है कि प्रधानी के चुनाव में एक-एक करोड़ रुपया खर्च होता है, जबकि एम.एल.ए. के चुनाव में 20 लाख रुपए खर्च होते हैं। एम.एल.ए. 20 लाख रुपये में चुनाव लड़ लेता है और प्रधान 1 करोड़ रुपया खर्च करता है। होता क्या है। जयराम रमेश जी सुनिएगा, 131 रुपया, 140 रुपया जो भी मजदूरी है, उसमें से 70 रुपये इस चीज़ के दे दिये जाते हैं कि निशान ओरिज़नल हैं, जेन्विन सिग्नेचर हैं, कागजों में कुछ नहीं करना है, हम अपने आप कर लेंगे, शेष देख लेंगे। सारा काम कागज पर हो जाता है। आपने कहा कि मशीन से काम नहीं हो सकता है, हाथ से काम होगा, तब आप पता कीजिए कि कितने मजदूर अपने हाथ में फावड़ा लिए हुए हैं? क्या आपने किसी मजदूर को हाथ में फावड़ा लिए काम करते हुए देखा है? आपने यह निश्चित किया हुआ है कि अगर तालाब खोद रहा है तो इतने घन फीट मिट्टी उठाएगा, लेकिन कोई मजदूर उसका एक-चौथाई काम भी नहीं करता है। तमाम ईमानदार प्रधानों ने कहा है कि हम यह नहीं करेंगे, हम जेल चले जाएंगे, लेकिन हम यह काम नहीं करना चाहते हैं। अधिकारी कहता है कि काम करो, मजदूर कहता है कि वह काम नहीं करेगा। मजदूर पर ज्यादा सख्ती करोगे तो एस.सी./एस.टी. ऐक्ट के अंतर्गत प्रधान पर मुकदमा कायम हो जाएगा। शरद जी, यह व्यावहारिक पक्ष है। मैं आपको बता रहा हूं कि वे खेती नहीं कर पा रहे हैं, क्योंकि बिना काम किए हुए उनको 70, 80 रुपये मिल जाते हैं, जबकि किसान से मजदूर 200 रुपये प्रतिदिन मांगता है। यह स्थिति है। पंचायत सेक्रेट्री और प्रधान मिलकर मनरेगा के सारे पैसे खा जाते हैं। माननीय मंत्री जी, मैं यह जानना चाहूंगा कि जो पैसा आज तक मनरेगा पर खर्च हुआ है, उससे कितना ड्यूरेबल ऐसेट तैयार हुआ है? मिट्टी का काम होगा, पक्का काम करेंगे नहीं, इसलिए पक्के काम का रेश्यो बढ़ा दीजिए, इससे बेईमानी और घपला कुछ कम हो जाएगा। आप पक्का काम बढ़ाइए। ये सभी लोग हमसे नाराज होंगे, वैसे मेरी राय यह है कि इसका 60 परसेंट मैटीरियल पर और 40 परसेंट मजदूरी पर खर्च होना चाहिए। अगर मजदूर पर खर्च ज्यादा होगा और मैटीरियल पर कम होगा, तो क्या काम हो जाएगा, आप बताइए। हो ही नहीं सकता। यह सब चल रहा है, पूरी उल्टी गंगा बह रही है देश में। इसको सुधारिए, वरना हजारों करोड़ रुपए मिड-डे मील पर, मनरेगा पर, पौष्टिक आहार योजना पर ऐसे ही खर्च हो जाएंगे। ऐसी-ऐसी योजनाएं हैं, जिनमें आप सारे देश में बहुत सारा काम कर सकते थे। आप बिजली के कारखाने लगा सकते थे; सिंचाई के लिए नहरें खोद सकते थे; जो असिंचित जमीन है, उसको सिंचित बना सकते थे; जो बंजर पड़ी हुई जमीन है, उसको खेती करने योग्य बना सकते थे। इतने बड़े पैमाने पर पैसा खर्च किया गया और रिजल्ट जीरो है। इसलिए मैं आपसे जानना चाहूंगा कि टोटल कितना पैसा खर्च हुआ, कितने ड्यूरेबल एसेट्स बने और इस सम्बन्ध में क्या शिकायतें मिलीं? मैं तो आधे मिनट में अपनी बात खत्म कर रहा हूं।

श्री नरेश अग्रवाल : पहले वाले स्पीकर्स आठ-आठ मिनट बोले। इनको बोलने दीजिए, सही बात है।

MR. DEPUTY CHAIRMAN : Then I was not in the Chair.

श्री नरेश अग्रवाल : सदन में कोई तो सही बोले।

MR. DEPUTY CHAIRMAN : I didn't stop you.

प्रो. राम गोपाल यादव : सर, मैंने यह देखा है। मैं खुद अपनी खेती करवाता हूं। हमें दो-तीन साल से बहुत दिक्कत हो रही है। हमें मजदूर नहीं मिलते।

एक माननीय सदस्य : सबको दिक्कत हो रही है। हर स्टेट में ऐसा हो रहा है।

प्रो. राम गोपाल यादव : हमें दिक्कत हो रही है और उसका खेती पर एडवर्स असर भी पड़ रहा है। आगे 4-5 साल में आप देखेंगे कि एग्रीकल्चर का जो टोटल यील्ड है, जो टोटल प्रोडक्शन है, वह कम हो जाएगा। यह हर साल तो कम होता ही जा रहा है। आपने देखा कि जब देश आजाद हुआ था, तब जी.डी.पी. में हमारे एग्रीकल्चर का शेयर 50 परसेंट था, अब यह 13 परसेंट रह गया है और अगले साल हो जाएगा 12 परसेंट, 11 परसेंट। यह स्थिति होती जा रही है। जो सेक्टर देश को सबसे ज्यादा रोजी-रोटी देने का काम करता हो, अगर उसको किसी दूसरी योजना के लिए बरबाद कर देंगे, तो यह देश के लिए अच्छा नहीं होगा। मैं सिर्फ इतना कहना चाहता हूं, इशारे में कहना चाहता हूं। हमारे मित्र लोग हम पर नाराज हो जाएंगे, इसलिए मैं ज्यादा नहीं कहना चाहता।

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, according to the United Nations Human Development Report, 2014, one-third of the poorest of the poor people of the world live in India and their number is 40 crores, which is, in fact, one-third of our total population. According to us, the MNREGA Scheme was a fillip to the poorest of the poor sections of our country, who have been deprived for centuries together. Now the way the Government has taken some stringent measures to slash the allocation under MNREGA to different States is a matter of serious concern. The hon. Minister in his reply has stated that MNREGA was initially implemented in 200 most backward districts and subsequently 130 districts were included. True. I want to know from the hon. Minister whether the Government has any plan to put the clock back and to reduce the number of districts from 330 to 200 only, as reported in a section of the Press.

Number two, the hon. Minister has claimed that during the last eight years, around ₹ 1,80,000 crores have been paid as wages to the workers. What is the figure during the past six months since the new Government has taken over? How much money has been paid towards wages to the workers under MNREGA?

Number three, the hon. Minister in his reply has stated that in 2013-14, the total allocation was ₹ 33,000 crores and this year, it is ₹ 34,000 crores. So, ₹ 1,000 crores has been increased in this year's Budget. If we divide that ₹1,000 crores among 29 States and 7 Union Territories, then it comes to, if it is equally distributed, on an average, ₹ 27 crores or ₹ 28 crores to each State. What is the end result? Instead of

raising the quantum of the allocation, this Government has slashed allocation in a manner that in my own State, in West Bengal, the allocation which was 2,214 crore in the last financial year, that is, 2013-14, has come down to 1,782 crore. Hon. Chief Minister of West Bengal, Shrimati Mamata Banerjee, was the first among the Chief Ministers of the country to write a letter to the Government deprecating the stand of the Government, which has reduced the allocation of the fund. Sir, in 2012-13, West Bengal achieved total man days of 20 crores, which is 109 per cent higher than the national average. In 2013-14, the State again exceeded the targets, even though the allocation has been slashed. This Government has put an economic blockade to West Bengal, particularly, to the poorest of the poor and it is not only unique in West Bengal, this is equally true in case of Karnataka, Rajasthan, Bihar, Orissa and many other States. Sir, I would like to point out that according to the daily updated information system maintained by the Ministry of Rural Development, over 10.6 crore households had applied for work till 25th November this year. It is till 25th November. We are discussing this on 27th November. Till 25th November, over 10.6 crore households had applied and work has been provided to only 8.3 crore, leaving 2.3 crore households without work. In the previous year, during the same period, the work was provided to 9.8 crore households out of 10.9 crore households who demanded it. So, this is the difference that the new Government has made. अच्छे दिन आ गए हैं। अब देखिए, अच्छे दिन को यहां कैसे इम्प्लिमेंट किया जा रहा है। Sir, I am referring to one particular district of Gujarat from where hon. Prime Minister hails. In the tribal-dominated district of Aravali in Gujarat, the job guarantee scheme never really got off. वहां काम शुरू ही नहीं हुआ। मैं सरकार से पूछना चाहता हूं कि यह क्या हो रहा है? क्या आप "मनरेगा" को बंद करना चाहते हैं? आप "मनरेगा" का पैसा कहां देना चाहते हैं? वह पैसा क्रोनी कैपिटलिस्ट्स को लूटने के लिए देना चाहते है? वह पैसा हमारे मजदूर, हमारे गांव के किसान, हमारे गांव की आम जनता को नहीं मिलेगा, वह पैसा क्रोनी कैपिटलिस्ट्स को मिलेगा। ...**(समय की घंटी)**... Sir, I have one line more, which relates to the issue which Mr. Jairam Ramesh has raised regarding the change in the labour to material ratio. This is very important. This Government is proposing for a reduction in the labour to material ratio from 60:40 to 51:49. This change will dilute the employment objective of the Scheme without increasing the productivity. So, the entire agricultural productivity will come to a grinding halt. So, I appeal to the Government to reconsider and review its stand and try to enhance more allocation under MNREGA.

DR. BHALCHANDRA MUNGEKAR (Nominated): Sir, thank you very much. First of all, I strongly support the Calling Attention Motion moved by Mr. D. Raja and very, very strongly oppose the BJP Government's intention to dismantle the Mahatma

[Dr. Bhalchandra Mungekar]

Gandhi National Rural Employment Guarantee Scheme. Sir, I beg to submit to this House that the Planning Commission was involved for days together in finalising the logistics of the Scheme and, fortunately, I was involved personally in it as a member of the Planning Commission. The most important point missing in this entire debate, with all due regard to the predecessors who spoke, is that it is a demand-driven Scheme. During the last fifteen years, the rate at which the country's GDP is growing, employment is not growing.

That is why, we call in technical Economics that basically employment elasticity of growth is declining and in agriculture, it is negative. The point is, the statement made by the hon. Minister is absolutely away from the intention of Mr. Raja when he moved the motion. There are two things. One, dismantling the schemes; and second, improving the logistics of the scheme. As far as logistics of the scheme are concerned, each and every person in the country, not only a Member of Parliament but even any sensible person, and I consider myself sensible, wants substantial improvement in the implementation of the scheme. But the intention of the Government is to dismantle the scheme, which I totally oppose. I am also surprised that the socialist party in the name of Dr. Ram Manohar Lohia is singularly opposing the scheme and creating misunderstanding and trade-off between agricultural development and farmers' prosperity, and the employment guarantee scheme meant for the poor. Sir, dismantling of this scheme will be a totally anti-rural poor measure. ...*(Interruptions)*... It will be totally anti-Scheduled Caste and Scheduled Tribe people and it will be totally anti-poor women. ...*(Interruptions)*... Please let me speak. ...*(Interruptions)*... You refer to him. ...*(Interruptions)*... The point is, 50 per cent of the households are Scheduled Castes and Scheduled Tribes. Who are the poor in this country? Are they Members of Parliament, the Speaker, the Prime Minister, the President, the IAS officers for whom periodically, you appoint Pay Commissions, etc.? We are talking about the assets and we are talking about the expenditure. How much amount have we spent on the employment guarantee scheme during the last seven years? The total expenditure during the last 7-8 years is ₹1,85,000 crore. Today, a statement is made by Mr. Raghuram Rajan, the Governor of the Reserve Bank of India, saying that the amount of total Non-Performing Assets of the banks is ₹ 2,36,600 crore, of which the main defaulters are the big people who are crony capitalists. Whose interests are we protecting? Whose interests is the sovereign body of the people protecting? For the last 60 years, we are debating the problem of poverty. Who are the poor? They are Scheduled Castes, Scheduled Tribes, widows, orphans, disabled persons, illiterate persons, unskilled persons, etc. Let this House debate this important issue. We can't fight this issue of poverty by neglecting the claims of the poor people. Sir, please give me two more minutes. I beg your pardon. Both my mind

and heart are involved in this scheme. We are discussing the issue of poverty without discussing who the poor people in this country are. Sir, I observed in the entire country, as a sensible student of Economics, for the last 60 years, despite some improvement in the standards of living of the poor people, We are basically functioning for the top 30 per cent People of the society which include business community, politicians, bureaucracy, traders, wholesale traders including people's representatives, etc. In this House, we take ₹ 2,000 as daily allowance for signing and disrupting the House. At that time, we are not creating a productive asset. Who is against the creation of the productive assets? Ratio of 51:49 per cent is another point. Basically, what we want is the improvement of the scheme to eliminate the irregularities, to remove corruption, to remove loopholes in the scheme, but we are throwing the baby alongwith the bathwater. I am concluding in one minute.

Sir, in my maiden speech on 4th May, 2010 in this House, I had quoted what Ambedkar said on 29th November 1949, the last day when the Constituent Assembly adopted the Constitution and I would repeat it again. Let us not take this isuue very, casually. Two hundred and fifty districts in the country are suffering from Naxal violence. I condemn Naxal violence. But, where from Naxal violence is coming? Why are the children of IAS officers not Naxalites? Why are only tribals Naxalites? Why are children of Members of the Parliament not Naxalites? Why are children of the President, the Prime Minister, doctors, etc., not Naxalites? Who are Naxalites? Naxalites are those who are suffering from deprivation. They are suffering from disappointments because of unemployment, destitution, etc. They will take this country to the ransom. They will take the country at the gunpoint and one day, people will come to the gates of the Parliament to demand 50 per cent of the allowance that we are getting in this Parliament. That is why, I want the Minister to respond. When they are talking about or promising that अच्छे दिन आने वाले हैं, I wish them the best. If they really want to bring 'achhe din', then, we are certainly with them. But while talking of '*achhe din*', if you bring *'burey din'*, then, people will not tolerate it at all and they will throw this Government out of power before it completes its term.

MR. DEPUTY CHAIRMAN: Thank you. Now, the list containing names which I got on time has been exhausted. I have one or two requests for only two minutes each. If they adhere to two minutes and put only questions, I can call one or two of them. We have to finish it and, then, we have to take up the Bill. Shrimati Gundu Sudharani. You have only two minutes.

SHRIMATI GUNDU SUDHARANI (Telangana): Sir, I am happy to say that the current focus of the Government is to ensure...

MR. DEPUTY CHAIRMAN: Don't try to read. Put questions only.

SHRIMATI GUNDU SUDHARANI: ...creation of quality assets. I want two or three clarifications only, Sir. The first clarification that I would like to seek from the hon. Minister is this.

Sir, there is a mandatory requirement of the appointment of ombudsmen at district level for redressal of grievances in respect of the implementation of MNREGA and also with a view to bringing in transparency and accountability. And all the States have been directed to establish offices of ombudsmen. But, so far, only 7 States have appointed ombudsmen in all their districts. The undivided Andhra Pradesh has appointed ombudsmen in 20 out of 23 districts.

Sir, I would like to know from the hon. Minister the reasons why other States have not appointed ombudsmen....

MR. DEPUTY CHAIRMAN: No, no. This is something else that you are speaking on. ...*(Interruptions)*...

SHRIMATI GUNDU SUDHARANI: Sir, it is connected with the same subject.

MR. DEPUTY CHAIRMAN: It is connected with this issue. Then, it is okay.

SHRIMATI GUNDU SUDHARANI: Why have some of these States not appointed ombudsmen and what steps is the Ministry taking to ensure that all States appoint ombudsman at district levels during this year? Secondly, I would like to know from the hon. Minister the reasons why the number of households seeking employment under MGNREGA came down to 4.39 crores in 2011-12 when compared to 5.49 crores in 2010-11; and, in 2013-14, only 10 per cent households worked for the promised 100 days work under MGNREGA. What are the reasons behind this?

I have one more point. With a view to eliminating corruption by middlemen in payment of wages to workers, why can't the Ministry, through the Jan Dhan Yojana make payment through banks under the scheme?

There is one more point that I want to make. In India, after the agricultural sector, weavers sector is a very important sector; traditionally, it has been so from the beginning. There has been a demand to include weavers sector under MGNREGA. They are not getting minimum daily wages even after working for 15-18 hours a day. The whole family may work the full day but they do not get minimum wages. The weavers sector is facing many problems and finding it very difficult to survive. Many weavers are committing

suicide due to non-remunerative prices and also due to meagre wages. ...*(Time-bell rings)*... I would like to know from the hon. Minister what steps he intends to take to include weavers under MGNREGA.

I seek one more clarification. Why does the hon. Minister not emphasise on providing skills to the youth? ...*(Interruptions)*... Sir, I will take one more minute. Why cannot not funds from MGNREGA be used for skill development?

MR. DEPUTY CHAIRMAN: No, no. It is not going on the record now. Mr. Bandyopadhyay, you have only two minutes. ...*(Interruptions)*... You have only two minutes.

SHRI D. BANDYOPADHYAY (West Bengal): Let me put a simple questions. Is the Government serious about continuing the scheme or not? In the Statement, it is said that the project provision of MGNREGA for 2013-14 was ₹ 33,000 crores and, in the current financial year, it is going to be ₹ 34,000 crores. If we take into consideration the factor of inflation, this is going to be, in real terms, lower than the last year. Therefore, there is a clear indication that the Government is going to strangulate it by a gloved hand. I want to know whether it is really serious about continuing it or they are going to close it down.

MR. DEPUTY CHAIRMAN: Thank you. Shri Mansukh L. Mandaviya. Just put a question. You have only two minutes.

श्री मनसुख एल. मांडविया (गुजरात) **:** उपसभापति महोदय, मेरा मनरेगा योजना के संदर्भ में एक सुझाव है। यह सारी गरीबों की योजना है, किसानी पर निर्भर जो गरीब लोग हैं, मजदूर लोग हैं, उन मजदूरों को रोजगार दिलाने की योजना है, क्योंकि किसान के पास बारह महीने, पूरे समय रोजगार नहीं मिलता है। दो-तीन महीने ऐसे होते हैं, जब काम नहीं होता है, इसलिए वहां के मजदूरों को रोजगार मिले, उनके लिए इस योजना में सुधार किया गया है। इसी में मेरा एक सुझाव यह है कि हमें एग्रीकल्चर के लिए जो इन्फ्रास्ट्रक्चर खड़ा करना है, जैसे छोटे-छोटे गांव हैं, उन गांवों में ड्रेनेज सिस्टम और जो वहां इंटर्नल इंफ्रास्ट्रक्चर खड़ा करना है, उसमें भी रोजगार का अवसर मिलना चाहिए। जो अभी प्रधानमंत्री जी ने स्वच्छता अभियान लांच किया है, तो स्वच्छता अभियान के साथ भी इसको जोड़ना चाहिए।

महोदय, यह सरकार गरीबों की सरकार है, किसानों की सरकार है, शोषित लोगों की सरकार है, इसलिए प्रधानमंत्री नरेन्द्र भाई मोदी जी ने जन-धन योजना के माध्यम से सब लोगों का बैंक खाता बनवाने का निर्णय किया। पिछले समय में ऐसा होता था कि रजिस्टर बन जाता था, उसमें नामांकन हो जाता था और किसी का पैसा, गरीब लोगों का पैसा, उनकी आय के लिए सरकार जो पैसा देती थी, वह पैसा कहीं और चला जाता था। तो यह देखना होगा कि वह पैसा वास्तव में ऐसेट के रूप में आता था या नहीं? अभी बताया जाता है कि 23 परसेंट यहां हुआ, 40

[श्री मनसुख एल. मांडविया]

परसेंट यहां हुआ, लेकिन वास्तव में यह ऐसेट बनी है या नहीं बनी है, वह भी चेक करने की आवश्यकता है, क्योंकि एक सामान्य गरीब के यहां पैसा पहुंचने से पहले ही उसमें ज्यादा पैसा जो प्रधान लोग, ऐसे-ऐसे बिचौलिए लोग होते हैं, उनकी जेब में चला जाता है। दूसरा, योजना लांच करना अच्छी बात है। गवर्नमेंट अच्छे इरादे से ही अच्छी योजना बनाती है, लेकिन उसका इंप्लीमेंटेशन कैसे हो? उसका इंप्लीमेंटेशन अच्छा हो, वह भी देखने की आवश्यकता होती है। सरकार ने वह योजना बनाई है, अच्छी है, उसको आगे बढ़ाना चाहिए, धन्यवाद।

श्री मोती लाल वोरा (छत्तीसगढ़) : माननीय उपसभापति महोदय, मैं माननीय मंत्री जी से यह कहना चाहूंगा कि जबसे देश में एन.डी.ए. की सरकार बनी है, पिछले चार महीनों में पूरे राष्ट्र में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना के बारे में एक भावना फैल गई है कि इस योजना को सरकार बंद करने जा रही है, इस योजना में परिवर्तन करने जा रही है। जिस योजना के प्रारंभ होने से देश में करोड़ों लोगों को रोजगार मिला था, उसके बारे में सरकार की मंशा साफ नहीं है।

उपसभापति महोदय, मैं छत्तीसगढ़ से आता हूं। मैं बताना चाहूंगा कि छत्तीसगढ़ के अनेक जिलों में पिछले चार महीनों में जिन मजदूरों ने काम किया, उन्हें मजदूरी नहीं मिली है। वे लोग लगातार मांग करते चले आ रहे हैं, लेकिन उन्हें मजदूरी देने में मालूम नहीं सरकार के पास ऐसी क्या कमी आ गई है? मैं माननीय मंत्री जी से कहना चाहूंगा कि इस योजना की शुरूआत जब की गई थी, तो इस योजना की शुरूआत करने के पीछे यह भावना थी कि कम से कम सौ दिन का रोजगार ग्रामीण क्षेत्रों में रहने वाले उन लोगों को मिले, जिन्हें रोजगार के अवसर नहीं मिलते। एक तरफ सरकार रोजगार खत्म करने जा रही है, दूसरी तरफ कहती है कि हम बेरोजगारी को दूर करेंगे। सरकार की मंशा बहुत साफ नहीं है। ऐसा लगता है कि इस योजना को बंद करने के पीछे एक योजना है, क्योंकि मजदूरी में कटौती करने की बात कही गई है और कहा गया है कि जो काम चल रहे हैं, उनमें 50 परसेंट या 49 परसेंट के आसपास मैटेरियल में उपयोग किया जाएगा।

माननीय उपसभापति महोदय, मैं माननीय मंत्री जी से कहना चाहूंगा कि वे इस बारे में विचार करें और जो भ्रम की स्थिति आज पूरे देश में व्याप्त है, विशेषकर ग्रामीण क्षेत्रों में, कि सरकार महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना को शनैः-शनैः बंद करने जा रही है, उसमें परिवर्तन करने जा रही है, इस भ्रम की स्थिति को दूर करना चाहिए। इसमें लोगों को रोजगार मिले, मैं तो कहूंगा कि सौ दिन से अधिक का रोजगार उन्हें मिलना चाहिए। मुझे उम्मीद है कि माननीय मंत्री जी जब अपना जवाब देंगे, तब वे स्पष्ट करेंगे कि इस रोजगार गारंटी योजना को समाप्त नहीं किया जा रहा है। उपसभापति महोदय, जहां मजदूरों को महीनों से मजदूरी नहीं मिली है, उसे उन्हें बराबर दिलाया जाए।

श्री आनंद भास्कर रापोलू (तेलंगाना) : माननीय उपसभापति महोदय, भारत के गरीब एवं ग्रामीण श्रमिकों के भूखे मरने के मुद्दे को लेकर भारत सरकार का ध्यान आकर्षित करने का यह बहुत महत्वपूर्ण मौका है। Sir, the world, through its global fora and their reports, is

observing and appreciating the perceptible improvement that has been obtained through the magnanimous effort of our beloved leader, the UPA Chairperson, Shrimati Sonia Gandhi. This has enabled to improve the living standard of more than 14 crore people of the nation in the recent years, since September, 2005, when the Mahatma Gandhi National Rural Employment Guarantee Scheme, through the constitutionally provided employment guarantee right, has reached the people. Immediately, after the elections, within two months, the People's Action for Employment Guarantee has got into place and made an open appeal, open letter, open petition, to the Prime Minister of India not to dilute the intention and the programme of delivery of this type of employment guarantee. It is reflecting that. The Union Government is just having the materialistic tendency and it is not at all having any welfare-oriented approach towards the issues. With this contention, the whole of the nation, all across the nation, all the agricultural, rural, agrarian labourers are in disgust for almost last six months. With this situation, what are you going to yield? The distress and cry of the poor agricultural labour is going to create such a public perception that it will hamper your progress-oriented materialist tendency. Sir, I have one more point. Kindly allow me to ask one more point.

MR. DEPUTY CHAIRMAN: No, that is over. ...*(Interruptions)*... Now, Mr. Minister. ...*(Interruptions)*... You were given only two minutes. ...*(Interruptions)*... Nothing will go on record. I allowed you on a condition of two minutes. I went out of the way. ...*(Interruptions)*...Yes, Mr. Minister. ...*(Interruptions)*... You can't stand up. You should have given your name. ...*(Interruptions)*... How can you speak without giving your name? ...*(Interruptions)*... I know it. ...*(Interruptions)*... That is there. ...*(Interruptions)*... You should know the rules. ...*(Interruptions)*... Please sit down. I have so many requests. I cannot allow you. ...*(Interruptions)*... I can't do that. ...*(Interruptions)*... I gave you two minutes and the two minutes are over. Please sit down. ...*(Interruptions)*... That is unfair. ...*(Interruptions)*... I am not allowing him. I can't do that. ...*(Interruptions)*... There are so many people who have requested for it. What can I do? ...*(Interruptions)*... You know the rules. ...*(Interruptions)*... I know that. ...*(Interruptions)*...

SHRI M.P. ACHUTHAN (Kerala): Sir, I want to put only one question to the Minister. I do not want to make a speech. There is a provision that within 15 days the wages must be paid. What is the position now? As far as Kerala is concerned, ₹ 160 crores of arrear is pending. In four other States, arrears are still pending. My simple question to the Minister is this. Will the Minister give an assurance to the House that these arrears will be paid within 15 days? That is all.

4.00 P.M.

SHRI BHUPINDER SINGH (Odisha): MNREGA is not a scheme. It is an Act of Parliament and the Government cannot reduce it on its own. Ministers, here and there, cannot make statements as they like. They have to come to the House with a Bill and it should be the decision of the House. The House means the people of the country.

Sir, lastly, I request one thing. Our Chief Minister, Shri Naveen Patnaik, has written a letter seeking an assistance of ₹ 1,000 crores. This is required to make payments to workers. I would request the Minister to react to that.

SHRI ANANDA BHASKAR RAPOLU: Sir, just half a minute more....

MR. DEPUTY CHAIRMAN: I allowed you two minutes. ...*(Interruptions)*... You cannot do it this way. I allowed you two minutes. You should have put your questions within that time. ...*(Interruptions)*... I cannot allow. This way you cannot enforce things in the House. ...*(Interruptions)*... Your name was not given by your party. Yet I allowed you two minutes, and you should stick to your time. I am sorry.

SHRI ANANDA BHASKAR RAPOLU: Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Mr. Minister.

ग्रामीण विकास मंत्री; पंचायती राज्यमंत्री; तथा पेयजल और स्वच्छता मंत्री (श्री चौधरी बीरेन्द्र सिंह) : उपसभापति महोदय, श्री डी. राजा ने मनरेगा से संबंधित ध्यानाकर्षण प्रस्ताव रखा, जिसमें लगभग दो दर्जन ऑनरेबल मैम्बर्स ने अपने-अपने नज़रिये से अपनी-अपनी बातें कहीं। बहुतों ने तो आशंका जताई और यह कहा गया कि मरनेगा, जो 2005 में इसी सदन द्वारा एक ऐक्ट की शक्ल में आया और आठ साल से उसका जो कार्य था, उस पर लोगों ने अनेक प्रकार से टिप्पणियां भी कीं।

[**श्री उपसभापति (श्री सुखेन्दु शेखर राय)** *पीठासीन हुए*]

अभी एक ऑनरेबल मैम्बर कह रहे थे कि 15 ऐसे अर्थशास्त्री थे, जिन्होंने मनरेगा के बारे में कुछ प्रश्न उठाए - उसके चलने के बारे में, उसकी कार्यशैली के बारे में, उसमें भ्रष्टाचार के बारे में और यह भी आशंका जताई कि हो सकता है, आने वाले समय में इसको संकुचित किया जाए। इसके जो दूसरे मुख्य बिन्दु हैं, उनके बारे में भी अनेक प्रकार की शंकाएं जताई गईं। इससे पहले कि डी. राजा जी ने जो प्रश्न उठाए, उनके बारे में मैं बताऊं, मैं यह चाहूंगा कि इस ऐक्ट में जिनकी मुख्य भूमिका रही - श्री जयराम रमेश जी, उन्होंने जो बातें कहीं, मैं उनका जवाब देना चाहूंगा। उन्होंने बड़े स्पष्ट शब्दों में यह कहा कि ऐसा लगता है कि 6,500 जो ब्लॉक्स हैं, उनमें से आपने सिर्फ 2,500 ब्लॉक्स को चिन्हित किया है, बाकियों को छोड़ा जाएगा, या क्या स्थिति रहेगी?

उपसभाध्यक्ष जी, कहने को तो बहुत बातें हैं, लेकिन सच्चाई यह है कि देश का कोई ऐसा हिस्सा, जो गांव में हो, उसमें हम यह कहें कि यह गांव तो सम्पन्न है और दूसरे गांव में गरीबी छाई हुई है, मैं इस बात से कभी सहमत नहीं हूं। हो सकता है, एक गांव में एक हैबिटेशन में दस प्रतिशत लोगों में गरीबी हो, दूसरे में हो सकता है कि सत्तर प्रतिशत लोगों में गरीबी हो। यह भी सही है कि बहुत से ऐसे क्षेत्र हैं, जहां हम गरीबी की व्याख्या क्या करें, उसके लिए हमारे पास शब्द नहीं होते हैं कि गरीबी की व्याख्या क्या हो सकती है। मुझे अभी तक याद है, देश के एक बहुत बड़े नेता ने, जो हमारे प्रधानमंत्री भी रहे, एक दिन एक बात कही कि मैं एक पब्लिक मीटिंग में था, एक जन सभा में था। उसमें बहुत से लोग आए थे। उसमें महिलाओं की संख्या भी हजारों में थी, लेकिन जब मैं बोलने के लिए खड़ा हुआ, तब मैंने देखा कि वे महिलाएं मेरी तरफ मुंह करके नहीं बैठी हैं, बल्कि उनके मुंह दूसरी तरफ हैं। जब मैंने यह सवाल पूछा तो मेरे साथ खड़े हुए व्यक्ति ने कहा कि इनके पास तन ढकने के लिए पूरा कपड़ा नहीं है, जितना तन ये ढक सकती थीं उतना ढका हुआ है, इसलिए इन्होंने आपकी तरफ मुंह न करके दूसरी तरफ किया हुआ है। इसलिए जैसा मैंने कहा कि देश की गरीबी की व्याख्या जब करें तो कई बार यह सोचा जा सकता है कि इस गरीबी से निपटा कैसे जाए? हो सकता है कि मरनेगा के माध्यम से भी यह सोचा गया हो कि गरीबी से निपटा कैसे जाए? प्रो. राम गोपाल यादव जी ने उस गरीबी की व्याख्या अपने ही शब्दों में की कि इतना रोज़गार हो गया कि किसानों को अब लेबर नहीं मिलती।

DR. BHALCHANDRA MUNGEKAR: Sir, excuse me. I will take half-a-minute. We want a clear reply from him whether...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): He is not yielding. After the reply you may speak.

DR. BHALCHANDRA MUNGEKAR: Okay, Sir.

SHRI CHAUDHARY BIRENDER SINGH: I am talking of the facts which you have already narrated and this is a fact that when the sowing season is on in the North of the country, *i.e.* Punjab and Haryana and parts of UP, you won't find labour for sowing, you won't find labour during harvesting. From where will it come? Was it from the areas where NREGA is implemented or somewhere else?

SHRI D. RAJA: These are all separate issues ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Rajaji, please sit down. Rajaji, please take your seat. Please allow the hon. Minister to continue. Rajaji, my earnest request to you is not to interrupt. Please allow the hon. Minister to speak.

श्री आनंद भास्कर रापोलू : आप लोगों की नीयत खराब है।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): The hon. Minister has listened to everybody with rapt attention. Kindly allow him to speak.

SHRI CHAUDHARY BIRENDER SINGH: This transformation, this change has disturbed the big landlords. Those who can't afford to have cultivation in the field, must have ...*(Interruptions)*...

SHRI JESUDASU SEELAM: Is it a part of the programme or what?

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Let him finish. ...*(Interruptions)*... No, no; you can't interrupt in this way.

SHRI JESUDASU SEELAM: You cannot allow this 'big landlords' and all that ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): You can't interrupt in this way. No interruptions please. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: Sir, I have a point of order.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Under which rule are you raising a point of order?

SHRI JESUDASU SEELAM: Sir, he made a statement saying that this ...*(Interruptions)*... The suffering of millions of landless ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Please tell me under which rule you are raising a point of order? Don't do this. This is not fair. Please continue, Mr. Minister.

SHRI CHAUDHARY BIRENDER SINGH: This is the transformation and that too for the good of the poorest of the poor. Sir, when Jairam Rameshji said that there may be only 2500 blocks, he must be knowing because he has been a Minister for three long years. Is it clear that the blocks selected were the poorest of the poor? And, to pay more attention, an extensive exercise was undertaken to see that how they can pick up this scheme. That is why 2,500 blocks were selected. It does not mean that the remaining 4,000 blocks not have the existence. They would continue and this scheme will continue in all the 6,500 blocks. There is no ambiguity on this.

Sir, Shri D. Raja was very particular about the 60:40 ratio. Some of the hon. Members raised that this ratio is being disturbed. Some of the hon. Members raised that if this is disturbed then the component of the labour may also get disturbed. When it comes

to district, you have rightly said, there may be some projects where this component may cross 40 per cent. But, if the entire district is to be taken, then we would ensure that 60 per cent of the labour component remains the same. And, as far as Panchayat is concerned, there cannot be even 41 per cent of the material component; it will remain 40 per cent and the remaining 60 per cent would be labour component.

Sir, if you could see the previous payments made; about 71 per cent of the payments in the total allocation of all the years have gone as labour component and the rest 29 per cent constitutes material component.

The next thing I want to make clear is this. I think, Mr. K.C. Tyagi has made a reference to this that one of the former Ministers of our Government made a statement on 30th July, 2014, that 60:40 ratio would be changed to 51:49. Sir, one thing, with humility, I would like to say कि विपक्ष में बैठकर मेम्बर्स का यह समझना कि वही गरीबों के पैरोकार हैं या वे ही गरीबों की लड़ाई लड़ सकते हैं और पक्ष में बैठकर, सत्ता में आकर, सत्ता पार्टी गरीब की लड़ाई नहीं लड़ती, तो यह एक भ्रामक स्थिति है। ...(**व्यवधन**)...

SHRI T.K. RANGARAJAN : Shri Jairam Ramesh is Sitting here ...*(Interruptions)*... He did all these things.

श्री चौधरी बीरेन्द्र सिंह : मैं सिर्फ इतना कहना चाहता हूं कि इस स्थिति से उबर कर, ऊपर उठकर देखना चाहिए। रमेश जी ने कहा कि बीरन्द्र सिंह जी अब हीरो रहेंगे या इनको जो ट्रेजिडी किंग की संज्ञा दी है कांग्रेस पार्टी में रहते हुए उसी को बरकरार रखेंगे? यह तो आपको सोचना चाहिए था कि हीरो को ट्रेजिडी में क्यों आप बार-बार तब्दील कर रहे थे। मैंने तो साफ कहा और मैं सदन को भी यह विश्वास दिलाना चाहता हूं कि भारतीय जनता पार्टी, जो "मनरेगा" के बारे में विचार हैं, इन से आगे की सोच रही है। यह कहना कि आप ही इस लड़ाई को लड़ सकते हैं, ऐसी बात नहीं है। मैं आपको सिर्फ इतना बताना चाहता हूं कि आपने कहा कि इसके इस्तेमाल में लेबर का जो हमारा component है, उसको किस तरह सुरक्षित रख सकते हैं। मुझ से पूर्व मंत्री जी ने यह भी कहा था, "We should create quality assets." I would like to inform the House that when we talked about convergence of different schemes to make it part of MGNREGA, eighteen States came forward with their respective schemes, with their respective projects and proposals, and 35 per cent of the component was of the convergent schemes of the line departments. Rest of the 65 per cent was of MGNREGA. Out of this, MGNREGA contributed to ₹ 15,719 crores. Sir, I am talking of 2014-15. The contribution from the line department was ₹ 8,578, that is, 35 per cent. So, this way, the States are keen to see to it that the MGNREGA component is utilized to its maximum, to its hilt. Side by side, quality assets should also be created. And, Sir, this is the only way. Some of the States have done it. But, as I have told you, eighteen States – Chhattisgarh, West Bengal, Tamil Nadu, Tripura, Mizoram, Karnataka, Uttarakhand, Odisha, Madhya Pradesh, Himachal Pradesh, Rajasthan, Meghalaya, Maharashtra, Gujarat, Haryana, Manipur and Sikkim - converged their schemes. They

[श्री चौधरी बीरेन्द्र सिंह]

came forward with convergence and by that mechanism, we were able to give ₹8,578 crores for the schemes and MGNREGA was the major partner.

Secondly, Mr. Raja said that we are trying to weaken the present Act. Sir, this is not correct. Last year, the Budget allocation was ₹33,000 crores and last to last year, it was ₹31,000 crores, and the previous year to that, the demand – I am talking of the Congress Government, the UPA Government – came of ₹40,000 crores. But, they could provide only ₹29,000 crores. This year, the demand is ₹34,000 crores. We have already made payment to the tune of ₹23,000 crores for different States.

Sir, some Members raised the issue that no payment is coming from the Ministry of Rural Development. Jharkhand has not given the audit report up till now. Chhattisgarh has not submitted relevant documents. The States which give proper documents get funds. As I have already told you, we have already released ₹23,000 crores. About Odisha, there was a mention. Odisha, till now, has not given documents correctly despite the pursuance. They didn't submit the audited report. They have submitted the audited reports just two days before. They have submitted all relevant papers and we hope that we will be releasing the funds within next two days.

Sir, you talked about West Bengal. West Bengal has the major share of the release of the funds. About West Bengal, you made it a point that no funds are coming forward. Up till now, in 2013-14, ₹ 2,894 crores were allocated to the State of West Bengal and for this year the allocation is ₹ 3,657 crore. This is how, we have given much more to West Bengal, as compared to the last year. Now, Sir, if we talk of MNREGA, as such, one of our hon. Members was talking that the funding should be through Aadhaar system or through newly introduced Jan Dhan Yojana. Rather, for Jan Dhan Yojana – they have come forward and asked for our accounts, which are more than nine crore – they have asked that we should also bring forward our accounts so that they can also be involved in the Jan-Dhan Yojana. Sir, one more important thing is about providing guarantee, because the Act itself says that the Government stands guarantee for such things. Sir, most of the schemes, which are being forwarded or where they ask for money, *i.e.,* the State Governments, where State Governments are active enough, they get it. As far as Tripura is concerned, I can say that it is the State which is most efficient in getting their due, rather they are asking more. And somebody was talking that their demand was to the tune of ₹ 1,400 crore; that was the demand. Sir, I agree with Dr. Mungekar that it is a demand-driven Act, and we also know that let there be demands, let there be total involvement of the States and those who are seriously concerned ...*(Interruption)*...

श्री शरद यादव : मंत्री जी, इस देश में त्रिपुरा ने 87 परसेंट लोगों को रोजगार दिया हुआ है। मैं सोचता हूं कि ऐसे राज्य को, जिसने इसमें इतना बड़ा योगदान दिया है, यानी इस स्कीम को

सक्सेसफुल करने के लिए इतना बड़ा काम किया है, उसको प्रेज करना चाहिए, लेकिन उन्होंने जो पैसा मांगा है, उनको इससे आधा पैसा मिला है। मैं मानता हूं कि जो वहां के मुख्य मंत्री हैं, हमें उनको रिवार्ड देना चाहिए था कि वे गरीबों के प्रोग्राम को किस तरह चलाते हैं, लेकिन ऐसा लगता है कि उनको पनिश करने की स्थिति आ गई है। वे मुझसे मिले थे। मैं आपसे निवेदन कर रहा हूं कि जो आदमी सिन्सियरली इस काम को अंजाम दे रहा हो, ऐसे आदमी को पनिश नहीं करना चाहिए। मैं बस इतना ही निवेदन करना चाहता हूं।

श्री चौधरी बीरेन्द्र सिंह : यादव जी, जहां तक डिमांड की बात है, मैंने खुद कहा है कि त्रिपुरा की डिमांड 14 सौ करोड़ है, जैसे कि मुख्यमंत्री जी ने भी आपको बताया होगा, लेकिन यदि एक स्टेट बहुत प्रो एक्टिव है तो भी सारे फंड उधर नहीं जा सकते हैं, क्योंकि उसका भी कोई मापदंड है। हमने यह जरूर कहा है कि जो लेबर कम्पोनेंट है, यदि उनकी कोई डिमांड है, तो आपको इस बारे में चिंता करने की जरूरत नहीं है, उसको हम देखेंगे। यह सही बात है कि आपका काम अच्छा है तो आपको उसका रिवार्ड मिलना चाहिए। इसी तरीके से मैं तमिलनाडु के बारे में कहूंगा। तमिलनाडु में कहीं-कहीं तो 100 के 100 प्रतिशत लेबर कंपोनेंट है। उसमें एक भी ड्यूरेबल एसेट की बात नहीं है। But it goes to the credit of Tamil Nadu that they are also concerned that the allocation should be fully utilized. Sir, the same thing is with regard to Gujarat State.

Sir, I would also like to say one more thing. Shri P. Rajeeve said that there are certain blocks where labour component is 247. Why I am again explaining it is because he has also talked about 2,500 blocks, and there, the labour component is 247. We would especially take care that these blocks should also get the priority or prominence, as far as the allocation of funds is required.

Sir, Dr. Ganguly has said that corruption is one of the main issues. मैं इसके बारे में यह जरूर कहूंगा कि इसका जो क्रियान्वयन है, 8 साल हो गए इस एक्ट को बने हुए और इस पर काम होते हुए, इसमें कुछ ऐसे लूपहोल्स हैं, जिनको दूर करने के लिए हमने प्रयास किया है कि हम अपने स्तर पर स्टेट गवर्नमेंट्स को इस चीज के लिए आगाह करें, उनको कहें, क्योंकि हर स्टेट का अपना तरीका है। हमारी जो फंडिंग है, उसके लिए इलेक्ट्रॉनिक मैनेजमेंट फंडिंग है। उसमें हमने ऐसी व्यवस्था की है कि जहां से पैसा चलेगा, उसका कहीं कोई स्टेशन नहीं होगा। वह एक स्टेशन से चल कर सीधे बेनिफिशियरी के एकाउंट में जाएगा। यह न तो स्टेट लेवल पर रुकेगा, न डिस्ट्रिक्ट लेवल पर रुकेगा, न ब्लॉक लेवल पर रुकेगा। यहां उसका एकाउंट होगा, उसमें वह पैसा जाएगा। मैं यह समझता हूं कि उससे काफी हद तक जो करप्शन का एलिमेंट है, उस पर रोक लगेगी। लेकिन, सर, यह भी सही है, मैं खुद गांव का हूं, मुझे पता है और मैंने अपना राजनीतिक जीवन भी 1972 में ब्लॉक समिति के अध्यक्ष से शुरू किया, उस समय तो ये बातें नहीं थीं। मैं यह बात समझता हूं कि अगर गांव का सरपंच थोड़ा सा चुस्त हो, तो वह एम.बी. भी अपनी बना लेगा, वह कार्ड भी अपना बना लेगा और हो सकता है कि वह उस काम को इतना मेटिकुलसली करेगा कि जब तक सरपंच है, शायद पता ही न लगे। ये बातें हैं, लेकिन हमने हर

[श्री चौधरी बीरेन्द्र सिंह]

स्तर पर इनको चेक करने की कोशिश की है और यह कोशिश की है कि जहां तक फंड्स की बात है, वह किसी एक-दो-तीन हाथों से पास हो कर न जाए, बल्कि सीधे बेनिफिशियरी को जाए। बेनिफिशियरी कौन है, it is still a matter of probe. The beneficiary can be fake, in some of the cases, which I have explained. But, this is primarily the duty of the State Government to see that the system should work efficiently, effectively, then only can loopholes be plugged. Shrimati Kanimozhi also pointed out this convergence. She was apprehending that there may be some restrictions. As I have already explained to Mr. Jairam Ramesh, there would not be any restrictions as far the area of operation is concerned. ...*(Interruptions)*...

SHRI P. RAJEEVE: Are you ready to withdraw this circular?

SHRI CHAUDHARY BIRENDER SINGH: I have already explained about this circular. This circular is very clear that this 60:40 ratio ...*(Interruptions)*...

SHRI P. RAJEEVE: Not the number of blocks. ...*(Interruptions)*...

SHRI CHAUDHARY BIRENDER SINGH: This is what I have said.

SHRI P. RAJEEVE: But that is not satisfactory. ...*(Interruptions)*...

SHRI CHAUDHARY BIRENDER SINGH: This is what I have said. This circular means these are the blocks which are to be intensified for such projects of MNREGA. They would be taken on priority. But that does not mean that we have left all the other 4000 blocks. ...*(Interruptions)*...

SHRI D. RAJA: I gave the example of the State of Karnataka. ...*(Interruptions)*... In the district of Belgaum the authorities are saying that there is no circular from the Centre. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): No, let the Minister reply. ...*(Interruptions)*... You have already raised it. ...*(Interruptions)*... The Minister is trying to impress upon the hon. Members. ...*(Interruptions)*... Let him speak.

SHRI CHAUDHARY BIRENDER SINGH: Sir, I have already explained that this is only regarding those blocks which were identified where more work is needed to be done. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): No, no. ...*(Interruptions)*... I will allow only Mr. Mungekar. ...*(Interruptions)*... I have assured

you. ...*(Interruptions)*... Only Mr. Mungekar, nobody else. ...*(Interruptions)*... It can be a never-ending phenomenon. ...*(Interruptions)*... Please cooperate with me. Kindly help. ...*(Interruptions)*...

SHRI D. RAJA: After Mr. Mungekar, I may be allowed. ...*(Interruptions)*... After that, I may also be given the opportunity.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Let me see. ...*(Interruptions)*...

DR. BHALCHANDRA MUNGEKAR: Thank you very much, Sir. The main contention of the motion was the scheme being restricted from 6500 blocks to 2500 blocks. Two issues are important, one, restricting the scheme and improving the logistics of the scheme.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): All right.

DR. BHALCHANDRA MUNGEKAR: The Minister should give a categorical reply that 2500 blocks will be intensified but it will be implemented for all 6500 blocks. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): All right. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Shri D. Raja.

DR. BHALCHANDRA MUNGEKAR: The Minister should give a categorical reply that 2500 will be intensified but the scheme will be implemented for 6500 blocks. ...*(Interruptions)*...

SHRI D. RAJA: Sir, I again draw the attention of the hon. Minister that the Minister and the Government should understand the anguish expressed by hon. colleague, Shri Mungekar. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): So, you are associating. ...*(Interruptions)*...

SHRI D. RAJA: It is a collective anguish expressed by the poor people in this country particularly the Scheduled Castes and the Scheduled Tribes. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): All right. ...*(Interruptions)*... Thank you. ...*(Interruptions)*...

SHRI D. RAJA: That is why we demand a categorical assurance from the Government that they will not dilute the National Rural Employment Scheme. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Now the Delhi Special Police Establishment (Amendment) Bill, 2014. ...*(Interruptions)*...

SHRI D. RAJA: Sir, what is this? ...*(Interruptions)*... I am asking you one question. ...*(Interruptions)*... He was referring to one circular. ...*(Interruptions)*... That circular is not honoured by many States.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): It has been concluded....*(Interruptions)*... Mr. Minister has taken note of everything....*(Interruptions)*... All right. ...*(Interruptions)*... Now the Delhi Special Police Establishment (Amendment) Bill, 2014. ...*(Interruptions)*...

GOVERNMENT BILL

The Delhi Special Police Establishment (Amendment) Bill, 2014

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Sir, on behalf of my colleague, Dr. Jitendra Singh, I move:

> That the Bill further to amend the Delhi Special Police Establishment Act, 1946, as passed by Lok Sabha, be taken into consideration.

Sir, the rationale behind this Bill requires a little explanation. This House had debated at length the Lok Pal Bill.

(MR. DEPUTY CHAIRMAN *in the Chair.)*

In the Lokpal Bill, there were two specific provisions. One, seeking to introduce a provision for the appointment of the Lokpal and the members of the Lokpal. In the same Bill, corresponding arrangements were also made to the CVC law, as also to the Delhi Special Police Establishment Act. The Delhi Special Police Establishment Act is a legislation of 1946. Under our Constitution, law and order is a State subject. So, a question had arisen what would happen to the employees of the Central Government, if there were areas of charges against an employee of the Central Government. In view of the federal structure, which we were creating, will a State police go into the conduct of the employee of a Central Government? Now, this was considered as contrary to federal principles. So, initially the Central Government must have its own police force. And, this police force was only to investigate cases against public servants, who were employees of the Central Government. Thereafter, the jurisdiction expanded and the CBI was created by this Delhi Special Police Establishment Act. This was the rationale